

Scheme Information Document (SID)

Zerodha Nifty LargeMidcap 250 Index Fund

(An open-ended scheme replicating/ tracking Nifty LargeMidcap 250 Index)

Scheme Information Document

SECTION - I

Zerodha Nifty LargeMidcap 250 Index Fund

(An open-ended scheme replicating/ tracking Nifty LargeMidcap 250 Index)

This product is suitable for investors who are seeking*:	Risk-o-meter of the Scheme	Risk-o-meter of the Benchmark (Nifty LargeMidcap 250 Index TRI)
Long term capital growth		
Investment in equity and equity related securities covered by Nifty LargeMidcap 250 Index		
Investors should understand that their principal will be at Very High Risk		

**Investors should consult their financial advisers if in doubt about whether the product is suitable for them.*

Continuous offer for units at NAV based prices.

Name of Sponsor	Zerodha Broking Limited
Name of Mutual Fund	Zerodha Mutual Fund
Name of Asset Management Company	Zerodha Asset Management Private Limited
Name of Trustee Company	Zerodha Trustee Private Limited
Address	Indiqube Penta, New No. 51 (Old No. 14), Richmond Road, Bangalore - 560 025
Website	www.zerodhafundhouse.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (hereinafter referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document (SID).

The SID sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this SID after the date of this Document from the Mutual Fund or its Website.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Zerodha Mutual Fund, Standard Risk Factors, Special Considerations, Tax and Legal issues and general information on www.zerodhafundhouse.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the SAI, please visit our website or send email to support@zerodhafundhouse.com.

The SID (Section I and II) should be read in conjunction with the SAI and not in isolation.

The Scheme Information Document is dated November 29 , 2024.

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PART I - HIGHLIGHTS OF THE SCHEME

Name of the Scheme	Zerodha Nifty LargeMidcap 250 Index Fund
Category of the Scheme	Other Schemes - Index Funds
Scheme Type	An open-ended scheme replicating/ tracking Nifty LargeMidcap 250 Index
Scheme Code	ZERO/O/O/EIN/23/09/0001
Investment Objective	The investment objective of the scheme is to invest in stocks comprising the Nifty LargeMidcap 250 Index in the same proportion as in the index to achieve returns equivalent to the Total Return Index of Nifty LargeMidcap 250 Index (subject to tracking error). There is no assurance or guarantee that the investment objective of the scheme would be achieved.
Liquidity	On an ongoing basis, the subscription and redemption shall be at NAV based prices on all Business Days. The Fund shall dispatch proceeds of redemption within 03 working days of receiving the valid redemption request. As per SEBI (Mutual Funds) Regulations, the Mutual Fund shall dispatch redemption proceeds within 03 Business Days from the date of redemption. A penal interest of 15% p.a. or such other rate as may be prescribed by SEBI from time to time, will be paid by the AMC in case the redemption proceeds are not dispatched within 03 Business Days from the date of redemption.
Benchmark (Total Return Index)	Nifty LargeMidcap 250 Index TRI The Scheme proposes to invest in equity and equity related instruments of companies, which are constituents of the Nifty LargeMidcap 250 Index. Hence, it is an appropriate benchmark for the Scheme. Further, a Total Returns Index reflects the returns on the index from index gain/loss plus dividend payments by constituent index stocks. The performance will be benchmarked to the Total Returns Variant of the Index. The Trustee reserves the right to change the benchmark for evaluation of performance of the Scheme from time to time in conformity with the investment objectives and appropriateness of the benchmark subject to SEBI (MF)

	Regulations, and other prevailing guidelines, if any by suitable notification to investors to this effect.
NAV Disclosure	The NAV will be calculated by the AMC for each Business Day except in special circumstances. AMC shall disclose the NAV for each Business Day as below: 1. On the website of the Fund/AMC - 11.00 P.M. every Business Day. 2. On the website of Association of Mutual Funds in India (AMFI) - 11.00 P.M. every Business Day. Please refer to page no. 65 of Section II for details.
Applicable Timelines	<u>Timelines for Dispatch of redemption proceeds:</u> As per SEBI (MF) Regulations, the Mutual Fund shall dispatch the redemption or repurchase proceeds to the unitholders within 03 working days from the date of redemption or repurchase.
Plans and Options <i>Plans/Options and sub options under the Scheme</i>	The scheme offers only Direct Plan. The scheme offers only Growth Option. The Trustees/ AMC reserves the right to introduce further Plan/ Options as and when deemed fit, subject to the SEBI (MF) Regulations. For detailed disclosure on default plans and options, kindly refer to SAI.
Loads	Exit Load: Nil The Trustee reserves the right to change/ modify the Load structure of the Scheme, subject to maximum limits as prescribed under the Regulations. For further details on load structure refer to the section 'Load Structure' on page no. 32.
Minimum Application Amount /Switch In	During New Fund Offer (NFO): This section does not apply, as the ongoing offer of the Scheme has commenced after the NFO, and the Units are available for continuous subscription and redemption.

	On continuous basis: Investors can invest under the Scheme during the ongoing offer period with a minimum investment of ₹ 100 and in multiples of ‘any amount’ thereafter.
Minimum Additional Purchase Amount	During the ongoing offer period, for subsequent additional purchases, the investor can invest with the minimum amount of ₹ 100 and in multiples of ‘any amount’ thereafter.
Minimum Redemption/Switch Out Amount	The minimum redemption amount shall be ‘any amount’ or ‘any number of units’ as requested by the investor at the time of redemption. The Redemption would be permitted to the extent of credit balance in the Unit holder’s account of the Scheme (subject to completion of Lock-in period or release of pledge / lien or other encumbrances). The Redemption request can be made by specifying the rupee amount or by specifying the number of Units to be redeemed. The AMC/ Trustee reserves the right to change/ modify the terms of minimum redemption amount provision offered under the Scheme of the Fund.
New Fund Offer Period <i>This is the period during which a new scheme sells its units to the investors.</i>	This section does not apply, as the ongoing offer of the Scheme has commenced after the NFO, and the Units are available for continuous subscription and redemption.
New Fund Offer Price <i>(This is the price per Unit that the investors have to pay to invest in NFO)</i>	This section does not apply, as the ongoing offer of the Scheme has commenced after the NFO, and the Units are available for continuous subscription and redemption.
Segregated portfolio/side pocketing disclosure	The Scheme has provided enabling provisions for Creation of Segregated Portfolio in terms of guidelines issued by SEBI from time to time. Please refer to the SAI for the details.
Swing pricing disclosure	Swing Pricing Framework is Not Applicable for the Scheme. Please refer to the SAI for more details on Swing pricing.

Stock lending/short selling	Securities Lending is a lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed. There are risks inherent in securities lending, including the risk of failure of the other party, in this case the approved intermediary to comply with the terms of the agreement. Such failure can result in a possible loss of rights to the collateral, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of corporate benefits accruing thereon. The AMC shall adhere to the following limits should it engage in Stock Lending: 1. Not more than 20% of the net assets of a Scheme can generally be deployed in Stock Lending. 2. Not more than 5% of the net assets of a Scheme can generally be deployed in Stock Lending to any single approved intermediary / counterparty Please refer to the SAI for more details.
How to Apply and other details	Investors can submit the application for purchase and redemption transactions in the schemes of Zerodha Mutual Fund at the Official Points of Acceptance (OPA). The list of OPA is available on the website of AMC i.e., www.zerodhafundhouse.com The Investor may also reach out to the investor support email id support@zerodhafundhouse.com for details/ help in investing. Please refer to Page no. 69 of Section II for more details.
Investor Services	For General service requests Investors can lodge any service request or complaints or enquire about NAVs, Unit Holdings, etc. by sending an email to support@zerodhafundhouse.com The investor service representatives may require personal information of the Investor for verification of his / her identity in order to protect confidentiality of information. The AMC will at all times endeavor to handle transactions efficiently and to resolve any investor grievances promptly. For Complaint Resolution Any complaints should be addressed to the Investor Relations Officer. Address: Investor Relations Officer

	Zerodha Asset Management Private Limited New No.51, IndiQube Penta, 2nd Floor, Richmond Road, Bangalore - 560025 Email - iro@zerodhafundhouse.com For any grievances with respect to transactions through BSE StAR/ NMF/ MFSS, the investors / Unit Holders should approach either the stockbroker or the investor grievance cell of the stock exchange. Investors may escalate to the Compliance Officer at compliance@zerodhafundhouse.com and/ or CEO at ceo@zerodhafundhouse.com if they do not receive a response/ not satisfied with the response from the Investor Relations Team.									
Specific Attributes of the Scheme (such as lock in, duration in case of target maturity scheme/ close ended schemes) (as applicable)	Not Applicable.									
Special product/ facility available during the NFO and on ongoing basis	<u>During NFO</u> This section does not apply, as the ongoing offer of the Scheme has commenced after the NFO, and the Units are available for continuous subscription and redemption. <u>During Ongoing offer</u> <u>SYSTEMATIC INVESTMENT PLAN (SIP)</u> Unit holders can enroll for the SIP facility at the OPA. An investor if choosing 29th, 30th or 31st of a month as the SIP date, then the SIP date will be automatically considered as the first business day of the following month. Minimum amount per SIP installment and Minimum number of installments under monthly and quarterly frequency of SIP are as follows: <table><tr><th>Frequency under SIP Facility</th><th>Minimum Installment</th><th>Minimum Amount</th></tr><tr><td>Daily</td><td>01</td><td>₹100</td></tr><tr><td>Weekly</td><td>01</td><td>₹100</td></tr></table>	Frequency under SIP Facility	Minimum Installment	Minimum Amount	Daily	01	₹100	Weekly	01	₹100
Frequency under SIP Facility	Minimum Installment	Minimum Amount								
Daily	01	₹100								
Weekly	01	₹100								

Fortnightly	01	₹100
Monthly	01	₹100
Quarterly	01	₹100
Half-yearly	01	₹100
Yearly	01	₹100

If the SIP period is not specified by the unit holder, then the SIP enrolment will be deemed to be for perpetuity and processed accordingly.

In case of SIP investments, where the entire installment amount is not available in the bank account, the SIP for that month would be rejected. Allocation to a particular scheme or pro-rata allocation to schemes will not be carried out.

Investors may register for SIP through One Time Mandate (OTM) for payment towards any future purchase transactions. Investors may choose any mode such as NACH/ECS/DIRECT DEBIT/ Standing Instruction (SI)/ UPI mandate as per arrangements with banks or payment aggregators. For online transactions, AMC may provide various payment modes, as available from time to time for SIP Enrolments.

The SIP registration will be discontinued or considered as closed/ canceled by the AMC as per the below mentioned timelines:

SIP Interval	No. of failed attempts prior to cancellations of SIPs
Daily	3
Weekly	3
Fortnightly	3
Monthly	3
Quarterly	2
Halfyearly	2
Yearly	2

The AMC/RTA shall send a communication to the investor after 1st failed debit attempt, mentioning that the SIP will cease in case of aforesaid.

Units will be allotted at the Applicable NAV on SIP installment realization basis. In case the date falls on a Non-Business Day, the immediate next Business Day will be considered for this purpose. In case the fund is realized on non-business day of the scheme, the immediate next Business Day will be considered for this purpose.

The AMC/ Trustee reserves the right to change / modify the terms and conditions under the SIP prospectively at a future date.

SIP Top up facility

Investors may avail fixed SIP Top-up facility where they have an option to increase the amount of the SIP Installment by a fixed amount at predefined intervals.

SIP Top-up facility shall be available for SIP Investments through ECS (Debit Clearing) / Direct Debit Facility / Standing Instruction only. The Top-up amount should be in multiples of ₹1 only. Monthly and quarterly SIP offers top-up frequency at yearly intervals.

An Illustration: How to calculate the SIP Top-up amount?

SIP Period : 01-Jan-2023 to 01-Dec-2024 (2 Years)

Monthly SIP Installment Amount : ₹ 2,000

SIP Date : 1st of every month (24 installments)

Top-up Amount: ₹ 1,000

Top-up Frequency: Yearly

SIP Instalments shall be as follows:

Installment No.	From Date	To Date	Monthly SIP amount in ₹	SIP Top up amount in ₹	Increased SIP amount in ₹
1 to 12	01-Jan-23	31-Dec-23	2,000	N.A.	2,000
13 to 24	01-Jan-24	31-Dec-24	2,000	1,000	3,000

Top-up cap option:

Unit holders have an option to cap the SIP Top-up amount based on either a fixed predefined amount or date as detailed below:

Top-up cap amount: Investor has an option to cap the SIP Top-up amount once the SIP installment (including Top-up amount) reaches a fixed predefined amount.

Thereafter the SIP installment will remain constant till the end of SIP tenure.

Top-up cap month-year: Investor has an option to provide an end date to the SIP Top-up amount. It is the date from which Top - up to the SIP installment amount will cease and the SIP installment will remain constant till the end of SIP tenure. If none of the above options for Top-up cap is selected by the investor, the SIP Top-up will continue as per the SIP end date and Top-up amount specified by the investor.

Illustration 1: How to fix Top-up cap amount?

SIP Period: 01-Jan-2023 to 01-Dec-2027 (5 Years)

Monthly SIP Installment Amount: ₹ 2,000

SIP Date: 1st of every month (60 installments)

Top-up Amount: ₹ 1,000

Top-up Frequency: Yearly

Top-up cap amount (including SIP Installment): ₹ 5,000

Installment No.	From Date	To Date	Monthly SIP amount in ₹	SIP Top up amount in ₹	SIP installment including Top up in ₹
			(A)	(B)	(A+B)
1 to 12	01-Jan-23	31-Dec-23	2,000	N.A.	2,000
13 to 24	01-Jan-24	31-Dec-24	2,000	1,000	3,000
25 to 36	01-Jan-25	31-Dec-25	3,000	1,000	4,000
37 to 48	01-Jan-26	31-Dec-26	4,000	1,000	5,000
49 to 60	01-Jan-27	31-Dec-27	5,000	N.A.	5,000

It may be seen in the above illustration that once the Topup cap amount (including the SIP installment) reaches ₹ 5,000, the SIP installment amount starting January 1, 2027 remains constant.

Illustration 2: How to fix top-up cap month-year?

SIP Period: 01-Jan-2023 to 01-Dec-2027 (5 Years)

Monthly SIP Installment Amount: ₹ 2,000

SIP Date: 1st of every month (60 installments)

Top-up Amount: ₹ 1,000

Top-up Frequency: Yearly

Top-up cap month - year: 01-Jan-2026

SIP Instalments shall be as follows:

Installment No.	From Date	To Date	Monthly SIP amount in ₹	SIP Top up amount in ₹	SIP installment including Top up in ₹
			(A)	(B)	(A+B)
1 to 12	01-Jan-23	31-Dec-23	2,000	N.A.	2,000
13 to 24	01-Jan-24	31-Dec-24	2,000	1,000	3,000
25 to 36	01-Jan-25	31-Dec-25	3,000	1,000	4,000
37 to 48	01-Jan-26	31-Dec-26	4,000	1,000	5,000
49 to 60	01-Jan-27	31-Dec-27	5,000	N.A.	5,000

It may be seen in the above illustration that after 1-Jan-2026 (the pre- defined Top up cap month-year), the SIP installment amount remains constant.

The AMC / Trustee reserves the right to change the terms and conditions of this facility at a later date on a prospective basis. The AMC / Trustee reserves the right to withdraw the SIP Top-up facility.

SIP PAUSE FACILITY

The Fund offers Systematic Investment Plan (“SIP”) Pause facility (“the Facility”) for investors who wish to temporarily pause their SIP in the Schemes of the Fund.

The terms and conditions of the Facility are as follows:

1. This Facility is available for SIPs with Monthly and Quarterly frequencies.
2. The maximum number of installments that can be paused using this facility are 3 (three) consecutive installments for SIPs registered with Monthly frequency and 1 (one) for SIPs registered with Quarterly frequency. Thereafter, automatically the balance SIP installments (as originally registered) will resume.
3. SIP pause requests should be submitted at least 15 days before the requested start date.
4. SIP Pause once registered cannot be canceled.
5. The Investor understands and acknowledges that the SIP Pause facility is merely a transaction related facility offered by the Company; and the Investor unconditionally and irrevocably agrees that the AMC or Fund will not be liable for:

- (i) acting in good faith on any instructions received from the Investor;
- (ii) any force majeure events that are beyond the control of any person; and
- (iii) any error, default, delay or inability of the AMC or the Fund or its Agents to act on all or any of the instructions from the Investor. The Investor hereby assumes and undertakes the entire risk of using the Facility and agrees to take full responsibility for the same.

The Trustee reserves the right to change / modify the terms and conditions of the Facility or withdraw the Facility.

Systematic Transfer Plan (STP)

STP is a facility given to the Unit holders to transfer sums on a periodic basis from one scheme to another schemes launched by the Mutual Fund from time to time by giving a single instruction.

Investors can opt for the STP by investing a lump sum amount in one scheme of the fund and providing a standing instruction to transfer sums at regular intervals.

Particulars	Frequency	Details
Frequency and Transaction Dates	Daily	Every Business Day
	Weekly	
	Fortnightly	
	Monthly	
Minimum number of transfers and minimum amount per STP	Daily	₹ 100/- each per transfer
	Weekly	
	Fortnightly	
	Monthly	

An Investor if choosing 29th, 30th or 31st of a month as the STP date, then the STP date will be automatically considered as the first business day of the following month.

If any STP transaction due date falls on a non-Business day, then the respective transactions will be processed on the immediately succeeding Business Day for both the schemes.

Default Frequency - Monthly

The Trustee/ AMC reserves the right to introduce STPs at any other frequencies or on any other dates as the AMC may feel appropriate from time to time. In the event that such a day is a Holiday, the transfer would be affected on the next Business Day.

Systematic Withdrawal Plan (SWP)

Unit holders have the benefit of availing the choice of Systematic Withdrawal Plan (SWP). The SWP allows the Unit holder to withdraw a specified sum of money each month/quarter/ half-yearly/ yearly from his investments in the Schemes. SWP is ideal for investors seeking a regular inflow of funds for their needs. It is also ideally suited to retirees or individuals, who wish to invest lump sum and withdraw from the investment over a period of time. The amount thus withdrawn by redemption will be converted into Units at Applicable NAV and the number of Units so arrived at will be subtracted from the Units balance to the credit of that Unit holder. The Unit holder may avail of this Option, after the close of the New Fund Offer Period. Unit holders will have the option to change the amount or the period of withdrawals. The SWP may be terminated by a Unit holder and it will terminate automatically if all the Units are liquidated or withdrawn from the account or the holdings fall below Rs.1000/- (subject to the Unit holder failing to invest sufficient funds to bring the value of their holdings to the minimum amount of ₹1,000/- after the completion of SWP, within 30 days after the balance shall have fallen below the minimum holdings) or upon the Mutual Fund's receipt of notification of death or incapacity of the first Unit holder.

Default Option : Monthly option

Minimum SWP installment size is ₹100/- and in multiples of ₹ 1 thereafter.

Switching Options

Unit holders under the Scheme have the option to switch part or all of their Unit holdings in the Scheme to any other Scheme offered by the Mutual Fund from time to time. The Mutual Fund also provides the investors the flexibility to switch their investments from any other scheme(s) / plan (s) offered by the Mutual Fund to this Scheme. This option will be useful to Unit holders who wish to alter the allocation of their investment among the scheme(s) / plan(s) of the Mutual Fund in order to meet their changed investment needs. The Switch will be affected by way of a Redemption of Units from the Scheme at Applicable NAV, subject to Exit Load, if any and reinvestment of the Redemption proceeds into another Scheme offered by the Mutual Fund at Applicable NAV and accordingly the Switch must comply with the Redemption rules of the Switch out Scheme and the Subscription rules of the Switch in Scheme.

OTM – ONE TIME MANDATE ('FACILITY')

	OTM is a simple and convenient facility that enables the Unit holders to transact in the Schemes of the Fund by submitting OTM - One Time Mandate registration with the Fund through e-NACH or UPI autopay facility. It is a one - time registration process wherein the Unit holder(s) of the Scheme(s) of the Fund authorizes his / her bank to debit their account upto a certain specified limit per transaction, on request received from the Fund, as and when the transaction is undertaken by the Unit holder, without the need of submitting cheque or fund transfer letter with every transaction thereafter. This Facility is only available to Unit holder(s) of the Fund who have been assigned a folio number by the AMC. Unit Holder(s) are requested to note that the AMC reserves the right to amend the terms and conditions, or modify, or discontinue the Facility for existing as well as prospective investors at any time in future. <u>Process for Investments made in the name of Minor through a Guardian</u> Payment for investment shall be accepted from the bank account of the minor or from a joint account of the minor with the guardian only, else the transaction is liable to get rejected. Unit holders are requested to review the Bank Account registered in the folio and ensure that the registered Bank Mandate is in favour of minor or joint with registered guardian in folio. If the registered Bank Account is not in favour of minor or not joint with registered guardian, unit holders will be required to submit the change of bank mandate, where minor is also a bank account holder (either single or joint with registered guardian), before initiation any redemption transaction in the folio, else the transaction is liable to get rejected. For systematic transactions in a minor's folio, AMC will register standing instructions till the date of the minor attaining majority, though the instructions may be for a period beyond that date. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details and updated bank account details. No further transactions shall be allowed till the status of the minor is changed to major. For further details with respect to the above mentioned products / facilities, kindly refer to SAI.
Weblink	Total Expense Ratio(TER) Daily TER/ TER for last 6 months: The AMC/Mutual Fund shall disclose the Total Expense Ratio(TER) of the Scheme on a daily basis on its website viz. https://www.zerodhafundhouse.com/resources/disclosures/

Factsheet

The AMC on its website viz. <https://www.zerodhafundhouse.com/resources/fund-documents> will provide a Factsheet of the Scheme on a monthly basis, which contains details such as Fund size, Performance, NAV, etc.

IMPORTANT

Before investing, investors are requested to also ascertain about any further changes pertaining to scheme such as features, load structure etc. made to this Scheme Information Document by issue of addenda/notice after the date of this Document from the AMC/ Mutual Fund/ Website, etc.

F. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

A Due Diligence Certificate duly signed by the Compliance Officer of Zerodha Asset Management Private Limited has been submitted to SEBI, which reads as follows:

It is confirmed that:

- (i) The Scheme Information Document submitted to SEBI in accordance with the SEBI (Mutual Funds) Regulations, 1996 ("Regulations") and the guidelines and directives issued by SEBI from time to time.
- (ii) All legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well-informed decision regarding investment in the proposed Scheme.
- (iv) The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.
- (v) The contents of the Scheme Information Document including figures, data, yield, etc. have been checked and are factually correct.
- (vi) A confirmation that the AMC has complied with the compliance checklist applicable for Scheme Information Documents and other than cited deviations/ that there are no deviations from the regulations.
- (vii) Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines thereunder shall be applicable.
- (viii) The Trustees have ensured that Zerodha LargeMidcap 250 Index Fund approved by them is a new product offered by Zerodha Mutual Fund and is not a minor modification of any existing scheme.

Place: Bangalore
Date: November 29, 2024

Signed: Sd/-
Name: Chandra Bhushan Singh
Designation: Head Legal & Compliance
(Compliance Officer)

Note: The due diligence certificate as stated above was submitted to the SEBI on November 29, 2024.

PART II - INFORMATION ABOUT THE SCHEME

A. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Asset Allocation

Under the normal circumstances, the asset allocation of the Scheme will be as follows:

Type of Instruments	Indicative allocations (% of total assets)	
	Minimum	Maximum
Equities and equity related securities covered by Nifty LargeMidcap 250 Index	95%	100%
Debt and Money Market Instruments	0%	5%

In accordance with SEBI circular no. SEBI/HO.IMD/DF2/CIR/P/2021/024 dated March 04, 2021, the cumulative gross exposure through equity and equity instruments, debt, money market instruments will not exceed 100% of the net assets of the scheme.

However, cash and cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure.

The funds raised under the Scheme shall be invested in the stocks and will be as per Regulation 44(1), Schedule 7 of the SEBI (MF) Regulations.

The scheme being an Index Scheme, the net assets of the scheme will be invested in the same weightage as the stocks constituting the Nifty LargeMidcap 250 Index.

The Scheme does not intend to undertake/ invest/ engage in the following:

S. No	Type of Instrument	Percentage of exposure	Circular references
1.	Securitized Debt	The Scheme will not invest/engage in these instruments.	The Scheme will not invest/engage in these instruments.
2.	Debt Instruments with special features (AT1 and AT2 Bonds)		
3.	Debt Instruments with SO / CE		
4.	Overseas Investments		
5.	ReITs and InVITs		
6.	Units of other mutual funds		

7.	Repo/ reverse repo transactions in corporate debt securities		
8.	Credit Default Swap transactions		

The scheme shall make investment in derivatives as permitted under the SEBI (MF) regulations. Exposure to equity derivatives of the index or its constituent stocks may be required in certain situations wherein equity shares are unavailable, insufficient or for rebalancing in case of corporate actions within 7 days (or as specified by SEBI from time to time). Investment in derivatives will be upto 20% of the net assets.

Subject to the Regulations and the applicable guidelines, the Scheme may engage in Stock Lending activities. The Scheme will participate in stock lending not more than 20% of total Net Assets of the Scheme and would limit its exposure with regard to stock lending for a single intermediary to the extent of 5% of the total net assets at the time of lending.

Change in Investment Pattern

Change in Asset Allocation:

The Scheme, in general, will hold all the securities that comprise the underlying Index in the same proportion as the Index. Expectation is that, over a period of time, the tracking error of the Scheme relative to the performance of the Underlying Index will be relatively low. The Investment Manager would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. If the investments fall outside the asset allocation range given above due to change in constituents of the index as a result of periodic review, the portfolio of the Scheme shall be rebalanced within 7 calendar days. The proportions mentioned in the asset allocation can vary substantially depending upon the perception of the fund manager; the intention being at all times to seek to protect the interests of the Unit holders. Such changes in the investment pattern will be for short term and for defensive considerations only and will be rebalanced within 7 calendar days. As per SEBI Circular No. SEBI/HO/IMD/DOF2/P/CIR/2022/69 dated May 23, 2022, in case of deviation (passive), the portfolio would be rebalanced within 7 calendar days from the date of deviation. The funds raised under the Scheme shall be invested only in securities as permitted by SEBI (MF) Regulations. Provided further and subject to the above, any change in the asset allocation affecting the investment profile of the Scheme shall be effected only in accordance with the provisions of sub regulation (15A) of Regulation 18 of the SEBI (MF) Regulations.

Portfolio Rebalancing:

Pursuant to SEBI circular no. SEBI/HO/IMD/IMD-II DOF3/P/CIR/2022/39 dated March 30, 2022; SEBI/HO/IMD/IMD-II DOF3/P/CIR/2022/39 dated May 23, 2022 and circulars issued thereunder, in case of change in constituents of the index due to periodic review, the portfolio of the scheme will be rebalanced within 7 calendar days.

Short term defensive consideration:

Subject to SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2021/024 dated March 04, 2021 and circulars issued thereunder, the asset allocation pattern indicated above may change for a short term period on defensive considerations, keeping in view market conditions, market opportunities, applicable regulations and political and economic factors. These proportions may vary depending upon the perception of the Fund

Manager, the intention being at all times to seek to protect the interests of the Unit holders. Such changes in the investment pattern will be rebalanced within 7 Calendar days from the date of deviation and further action may be taken as specified under SEBI Circulars/ AMFI guidelines issued from time to time.

B. WHERE WILL THE SCHEME INVEST?

The corpus of the scheme will be invested in Equity and Equity related instruments, debt, money market instruments and other permitted instruments, which will include but not limited to:

1) Equity and Equity related instruments

Equity and Equity related Securities of companies constituting Nifty LargeMidcap 250 Index.

2) Debt and Money Market Instruments

Listed debt or money market securities, in accordance with seventh schedule to the SEBI (MF) Regulations, SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2019/104 dated October 01, 2019 and other guidelines/ circulars as may be amended from time to time:

- a. *Tri-party repo (TREPS)*
- b. *Certificate of Deposit (CD) of scheduled commercial banks and development financial Institutions*
- c. *Commercial Paper (CP)*
- d. *Treasury Bill (T-Bill)*
- e. *Repo*
- f. *Securities created and issued by the Central and State Governments*
- g. *Non-convertible debentures and bonds*
- h. *Floating rate debt instruments*
- i. *Investment in Short Term Deposits*

Detailed definition and applicable regulations/guidelines for each instrument is included in Section II.

C. WHAT ARE THE INVESTMENT STRATEGIES?

The Scheme is a passively managed index fund, which endeavors to invest in stocks in proportion to the weightage of the stocks in the Nifty LargeMidcap 250 Index. The investment strategy would revolve around reducing the tracking error to the least possible extent through regular rebalancing of the portfolio, taking into account the change in weights of stocks in the Index as well as the incremental collections/redemptions in the Scheme. Such rebalancing shall be done in accordance with timelines prescribed by SEBI from time to time.

A part of the funds may be invested in debt and money market instruments, to meet the liquidity requirements.

The Scheme may also invest in the schemes of Mutual Funds in terms of the prevailing SEBI (MF) Regulations.

EQUITY INVESTMENT STRATEGY:

The investment objective of the scheme is to achieve a return equivalent to Nifty LargeMidcap 250 Index TRI by investing in stocks of companies comprising Nifty LargeMidcap 250 Index. The Scheme endeavors to invest in stocks in proportion to the weightages of these stocks in the Nifty LargeMidcap 250 Index.

The fund will, in general, invest a significant part of its corpus in equities; the surplus amount of the fund, not exceeding 5% shall be invested in Cash/Tri-Party Repo, Repo in corporate debt securities & Money Market instruments.

The performance of the Scheme may not be commensurate with the performance of the respective benchmark of the Schemes on any given day or over any given period. Such variations are commonly referred to as the tracking error. The Scheme intends to maintain a low tracking error by effectively replicating the portfolio in line with the index.

However, there is no assurance that all such buying and selling activities would necessarily result in benefit for the Fund.

DEBT AND MONEY MARKET INVESTMENT STRATEGY:

A small portion of the net assets will be held as cash or will be invested in debt and money market instruments permitted by SEBI/RBI including TREPS or in alternative investment for the TREPS as may be provided by the RBI, to meet the liquidity requirements under the Scheme.

PORTFOLIO TURNOVER:

The Scheme will endeavor to keep the portfolio turnover at a minimum. However, the portfolio turnover ratio may vary as the Scheme may change the portfolio according to Asset Allocation to align itself with the objectives of the Scheme and in accordance with the composition of Nifty LargeMidcap 250 Index. The effect of higher portfolio turnover could be higher brokerage and transaction costs.

D. HOW WILL SCHEME BENCHMARK ITS PERFORMANCE?

The performance of the scheme will be benchmarked against Nifty LargeMidcap 250 (Total Returns Index)

The Scheme proposes to invest in equity and equity related instruments of companies, which are constituents of the Nifty LargeMidcap 250 Index. Hence, it is an appropriate benchmark for the Scheme. Further, a Total Returns Index reflects the returns on the index from index gain/loss plus dividend payments by constituent index stocks.

The performance will be benchmarked to the Total Returns Variant of the Index. The Trustee reserves the right to change the benchmark for evaluation of performance of the Scheme from time to time in conformity with the investment objectives and appropriateness of the benchmark subject to SEBI (MF) Regulations, and other prevailing guidelines, if any by suitable notification to investors to this effect

E. WHO MANAGES THE SCHEME?

The detail of the Fund Manager of the scheme is as follows:

Name and Age	Educational Qualification	Experience (in years)	Fund (s) Managed
Kedarnath Mirajkar 42 Years	PGDBM - Finance	19 years Zerodha AMC - From June 2022 till date Aditya Birla Sun Life AMC - April 2010 to June 2022 Fund Manager/ Dealer Passive - December 2020 to June 2022 Chief Manager - Risk Management November 2018 to December 2020 Trade Operations - April 2010 to Nov 2018 HDFC Bank (Custody Department) August 2007 to March 2010 Bombay Dyeing - September 2005 to August 2007	1. Zerodha Nifty LargeMidcap 250 Index Fund 2. Zerodha ELSS Tax Saver Nifty LargeMidcap 250 Index Fund 3. Zerodha Nifty Midcap 150 ETF 4. Zerodha Nifty 100 ETF 5. Zerodha Gold ETF FoF

F. HOW IS THE SCHEME DIFFERENT FROM EXISTING SCHEMES OF THE MUTUAL FUND?

Below is the Reference list of all existing schemes of Zerodha Mutual Fund.

Scheme Name	Type of Scheme
Zerodha ELSS Tax Saver Nifty LargeMidcap 250 Index Fund	An open-ended passive equity linked savings scheme with a statutory lock-in period of 3 years and tax benefit replicating/ tracking Nifty LargeMidcap 250 Index
Zerodha Nifty 1D Rate Liquid ETF	An open-ended Exchange Traded Fund replicating/ tracking Nifty 1D Rate Index. A relatively low interest rate risk and relatively low credit risk

Zerodha Gold ETF	An open-ended scheme replicating/tracking domestic price of Physical Gold
Zerodha Nifty 100 ETF	An open-ended scheme replicating/tracking Nifty 100 Total Returns Index
Zerodha Nifty Midcap 150 ETF	An open-ended scheme replicating/tracking Nifty Midcap 150 Total Return Index
Zerodha Gold ETF FoF	An open ended fund of fund scheme investing in units of Gold ETF

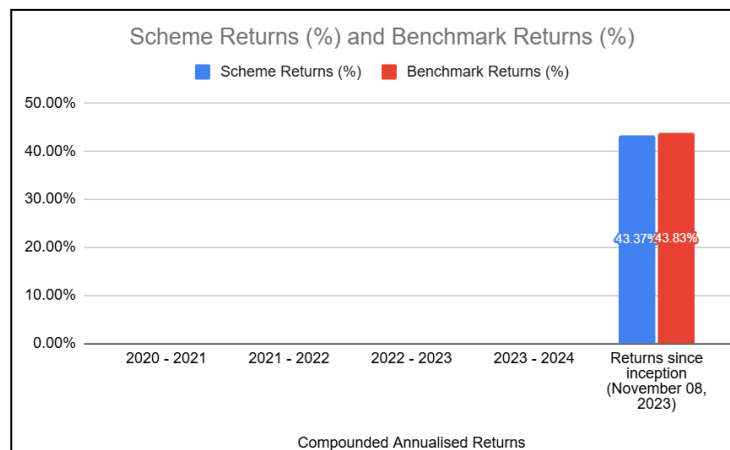
Detailed comparison of the above mentioned existing schemes is disclosed on the website of the AMC viz. <https://www.zerodhafundhouse.com/resources/disclosures/>

G. HOW HAS THE SCHEME PERFORMED?

The scheme has been in existence for more than 6 months but has completed less than 1 year since the date of its launch till September 30, 2024.

In case of a new Scheme, this is not applicable, hence give the statement - “This scheme is a new scheme and hence does not have any performance track record”. Or [In case of a scheme in existence, the return figures shall be given for that scheme only. For a scheme which is in existence for more than 1 year, the returns given will be Compounded Annualised Returns and for scheme which is in existence for less than 1 year, the returns would be absolute returns since inception] [Absolute returns for each financial year for the last 5 years shall be represented	The scheme has been in existence for more than 6 months but has completed less than 1 year since the date of its launch till September 30, 2024, hence the absolute returns are provided below:		
	Compounded Annualised Returns	Scheme Returns (%)	Benchmark Returns (%)
	Returns for the last 1 year	Not Applicable	Not Applicable
	Returns for the last 3 years	Not Applicable	Not Applicable
	Returns for the last 5 years	Not Applicable	Not Applicable
	Returns since inception (November 08, 2023)	43.37%	43.83%

by means of a bar diagram
as per the adjacent format]



The above mentioned figures are absolute returns since the date of inception of the scheme.

Past performance may or may not be sustained in future and should not be used as a basis for comparison with other investments.

H. ADDITIONAL SCHEMES RELATED DISCLOSURES

i. Scheme Portfolio Holdings

Please visit the AMC/MF website viz. www.zerodhafundhouse.com/resources/disclosures for Top 10 holdings by issuer and the portfolio holdings statements of the scheme.

ii. Disclosure of name and exposure to Top 7 issuers, stocks, groups and sectors

The Mutual Fund / AMC will disclose the details of name and exposure of Top 7 Issuers on its website viz. www.zerodhafundhouse.com/resources/disclosures

iii. Functional website link for Portfolio Disclosure - Fortnightly / Monthly/ Half Yearly

The Mutual Fund / AMC will disclose the portfolio (along with ISIN and other prescribed details) of the Scheme in the prescribed format, on a Fortnightly, monthly and Half Yearly basis on its website viz. www.zerodhafundhouse.com/resources/disclosures.

iv. Portfolio Turnover Rate

The Scheme will endeavor to keep the portfolio turnover at a minimum. However, the portfolio turnover ratio may vary as the Scheme may change the portfolio according to Asset Allocation to align itself with the objectives of the Scheme and in accordance with the composition of Nifty LargeMidcap 250 Index. The effect of higher portfolio turnover could be higher brokerage and transaction costs.

v. Aggregate investment in the Scheme by Concerned Fund Manager(s):

S.No.	Category of Persons	Net Value		Market Value
		Units	NAV per Unit	
1.	Fund Manager of the Scheme	NIL	NIL	NIL

For any other disclosure w.r.t investments by key personnel and AMC directors including regulatory provisions in this regard, kindly refer to SAI.

vi. Investments of AMC in the Scheme

In terms of sub-regulation 16(A) in Regulation 25 of SEBI (MF) Regulations, 1996 read along with SEBI circular no. SEBI/ HO/IMD/IMD - IDOF5/P/CIR/2021/624 dated September 02, 2021 and AMFI Best Practice Guidelines Circular No.100 /2022 - 23 on 'Alignment of interest of AMCs with the Unitholders of the Mutual Fund schemes', the AMC shall invest such amounts in such schemes of the mutual fund, based on the risks associated with the schemes, as may be specified by the SEBI from time to time. However, as per the circular, ETFs, Index Funds, Overnight Funds, Funds of Funds (FoF) scheme(s) are exempted from the purview of the aforesaid circular.

In line with SEBI Regulations and circulars issued by SEBI from time to time, the AMC may invest its own funds in the scheme(s). Further, the AMC shall not charge any fees on its investment in the Scheme (s), unless allowed to do so under SEBI Regulations in the future.

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PART III - OTHER DETAILS

A. COMPUTATION OF NAV

The Net Asset Value (NAV) per Unit of the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding under the Scheme on the valuation date. The Mutual Fund will value its investments according to the valuation norms, as specified in Schedule VIII of the SEBI (MF) Regulations, or such norms as may be specified by SEBI from time to time.

In case of any conflict between the Principles of Fair Valuation and valuation guidelines specified by SEBI, the Principles of Fair Valuation shall prevail.

NAV of Units of under the Scheme shall be calculated as shown below:

NAV (₹) per Unit =

Market or Fair Value of the Scheme's Investments + Current Assets - Current Liabilities and Provisions
No. of Units outstanding under each Scheme

The NAV of the Scheme will be calculated at the close of every Business Day.

The NAV of the Scheme will be calculated up to 4 decimal places.

Methodology for calculation of sale and repurchase price.

Pursuant to SEBI circular no. *SEBI/HO/IMD/DF2/CIR/P/2018/92* dated June 05, 2018 on "Go Green Initiative in Mutual Funds", the methodology of calculating the sale and repurchase price of units is explained with an illustration below:

A) Sale Price:

The Sale Price for a valid purchase will be the Applicable NAV of the respective Scheme i.e. Sale Price = Applicable NAV.

For a valid purchase request of ₹ 10,000, where the applicable NAV is ₹ 10, the units will be allotted as below:

Purchase Amount - ₹ 10,000
Applicable NAV - ₹ 10
No. of Units - 1,000 Units (<i>Purchase Amount/Applicable NAV</i>)

Please note that the entry load has been abolished with effect from August 01, 2009 vide SEBI Circular no. *SEBI/IMD/CIR No. 4/ 168230/09* dated August 01, 2009. Hence, Sale price is equal to the applicable NAV.

B) Repurchase Price:

The Repurchase Price for a valid repurchase will be the applicable NAV reduced by any exit load (say 1%, if redeemed before completion of 1 year). i.e. applicable NAV - (applicable NAV X applicable exit load)

For a valid repurchase request where the applicable NAV is ₹ 10, the repurchase price will be as follows :

Applicable NAV - ₹ 10
Exit Load - 1%
$= 10 - (10 \times 1\%)$
$= 10 - (0.1)$
= ₹ 9.9

Therefore, for the repurchase for 1,000 units, the Investor will receive the proceeds as given below:

No. Of Units - 1,000
Repurchase Price = ₹9.9
$= 1000 \times 9.9$
= ₹ 9,900

Note: Transaction charges and other charges/expenses, if any, borne by the investors have not been considered in the above illustration(s).

The Mutual Fund will ensure that the Redemption Price will not be lower than 95% of the Applicable NAV provided that the difference between the Redemption Price and the Subscription /Purchase Price at any point in time shall not exceed the permitted limit as prescribed by SEBI from time to time, which is currently 5% calculated on the Subscription/ Purchase Price. The Purchase Price shall be at applicable NAV.

For other details such as policies w.r.t computation of NAV, rounding off, investment in foreign securities, procedure in case of delay in disclosure of NAV etc. kindly refer to SAI.

B. NEW FUND OFFER (NFO) EXPENSES

This section does not apply, as the ongoing offer of the Scheme has commenced after the NFO, and the Units are available for continuous subscription and redemption.

C. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses incurred for the Scheme. These expenses include but are not limited to Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs, listing fee, etc.

The AMC has estimated upto 1% of the daily net assets of the scheme will be charged to the scheme as expenses as permitted under Regulation 52 of SEBI (MF) Regulations. For the actual current expenses being charged, the investor should refer to the website of the Mutual Fund viz. www.zerodhafundhouse.com

Expense Head	% of daily net assets (estimated) (p.a.)
Investment Management and Advisory Fees	Upto 1.00%
Audit Fees and Expenses of Trustees ¹	
Custodian Fees and Expenses	
Registrar & Transfer Agent Fees including cost of providing account statements / IDCW / redemption cheques/ warrants	
Marketing & Selling Expenses including Agents Commission and statutory advertisement	
Cost related to Investor Communication	
Cost of fund transfer from one location to another	
Cost towards investor education and awareness ²	
Brokerage and Transaction cost over and above 0.12% and 0.05% on value of trades for cash and derivative market trades only	
Goods & Services Tax on expenses other than investment and advisory fees ³	
Goods & Services Tax on brokerage and transaction cost ³	
Other Expenses (to be specified as per Reg 52 of SEBI MF Regulations)	
Maximum Total Expense Ratio (TER) permissible under Regulation 52 (6)(c) ⁴	Upto 1.00%

¹ *Trustee Fees and Expenses*

In accordance with the Trust Deed constituting the Mutual Fund, the Trustee is entitled to receive, in addition to the reimbursement of all costs, charges, and expenses, a yearly fee of ₹ 1. Such fee shall be paid to the Trustee within seven working days of the end of every year. The Trustee may charge further expenses as permitted from time to time under the Trust Deed and SEBI (MF) Regulations.

² *Investor Education and Awareness initiatives*

As per Para F of the SEBI Circular No. CIR/IMD/DF/21/2012 dated September 13, 2012 read with SEBI Circular no. SEBI/HO/IMD/DOF2/P/CIR/2022/69 dated May 23, 2022, the AMC shall annually set apart at least 1 basis points p.a. (i.e. 0.01% p.a.) on daily net assets of the Plan(s) under the Scheme within the limits of total expenses prescribed under Regulation 52 of SEBI (MF) Regulations for investor education and awareness initiatives undertaken.

³ *Refer Point (3) below on GST on various expenses.*

⁴ The expenses towards Investment Management and Advisory Fees under Regulation 52 (2) and the various sub-heads of recurring expenses mentioned under Regulation 52 (4) of SEBI (MF) Regulations are fungible in nature. Thus, there shall be no internal sub-limits within the expense ratio for expense heads mentioned under Regulation 52 (2) and (4) respectively.

The purpose of the above table is to assist the Investor in understanding the various costs and expenses that an Investor in the Scheme will bear directly or indirectly. The figures in the table above are estimates. The actual expenses that can be charged to the Scheme will be subject to limits prescribed from time to time under the SEBI (MF) Regulations.

GST

As per Para B of the SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012, GST shall be charged as follows:

- GST on investment management and advisory fees shall be charged to the Scheme in addition to the maximum limit of TER as prescribed in Regulation 52 (6) of the SEBI (MF) Regulations.
- GST on other than investment management and advisory fees, if any, shall be borne by the Scheme within the maximum limit of TER as prescribed in Regulation 52 (6) of the SEBI (MF) Regulations.
- GST on brokerage and transaction cost paid for execution of trade, if any, shall be within the limit prescribed under Regulation 52 of the SEBI (MF) Regulations.

The total expenses of the Scheme including the Investment Management and Advisory Fee shall not exceed the limits stated in Regulation 52 of the SEBI (MF) Regulations.

The mutual fund would update the current expense ratios on the website (www.zerodhafundhouse.com) at least three working days prior to the effective date of the change and update the TER under the Section titled “Disclosures” under the sub-section titled “Total Expense Ratio of Mutual Funds”.

Illustration: Impact of Expense Ratio on Scheme's return

Expense ratio, normally expressed as a percentage of Average Assets under Management, is calculated by dividing the permissible expenses under the Regulations by the average net assets.

To further illustrate the above, for the Scheme under reference, suppose an Investor invested ₹ 10,000/- (after deduction of stamp duty) under the Direct Plan, the impact of 1% expenses charged will be as under:

Particulars	Direct Plan
Amount invested at the beginning of the year (Rs.)	10,000
Returns before expenses (Rs.)	1,500
Expenses (Rs.)	150
Returns after expenses at the end of the year (Rs.)	1350
Returns (per annum in %)	13.50%

Note(s):

- *The purpose of the above illustration is to purely explain the impact of expense ratio charged to the plan under the Scheme and should not be construed as providing any kind of investment advice or guarantee of returns on investments.*
- *It is assumed that the expenses charged are evenly distributed throughout the year.*
- *Calculations are based on assumed NAVs, and actual returns on your investment may be more, or less.*
- *Any tax impact has not been considered in the above example, in view of the individual nature of the tax implications. Each investor is advised to seek appropriate advice.*

All scheme related expenses including commission paid to distributors, by whatever name it may be called and in whatever manner it may be paid, shall necessarily be paid from the scheme only within the regulatory limits and not from the books of AMC, its associate, sponsor, trustees or any other entity through any route in terms of SEBI circulars, subject to the clarifications provided by SEBI to AMFI vide letter dated February 21, 2019 on implementation of SEBI Circular dated October 22, 2018 on Total Expense Ratio (TER) and performance disclosure for Mutual Fund.

D. LOAD STRUCTURE

Exit Load is an amount which is paid by the investor to redeem the units from the scheme. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.zerodhafundhouse.com).

Details of Load Structure:

Type of Load	Load Chargeable (% of NAV)
Exit	Nil

The Trustee / AMC reserves the right to modify / change the Load structure if it so deems fit in the interest of smooth and efficient functioning of the Mutual Fund.

Any imposition or enhancement of Exit Load in the load shall be applicable on prospective investments only. At the time of changing the load structure the AMC / Mutual Fund may adopt the following procedure:

- (i) The addendum detailing the changes will be attached to Scheme Information Document and Key Information Memorandum and displayed on our website www.zerodhafundhouse.com.
- (ii) The introduction of the Load along with the details will be mentioned in the acknowledgement issued to the investors on submission of the application and will also be disclosed in the Account Statement or in the covering letter issued to the Unit holders after the introduction of such Load.
- (iii) A public notice shall be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated.
- (iv) Any other measures which the mutual funds may feel necessary.

SECTION - II

I. Introduction

A. Definitions/Interpretations

In this Scheme Information Document, the words and expressions shall have the meaning specified in the following link, unless the context otherwise requires.

<https://www.zerodhafundhouse.com/resources/disclosures/>

B. Risk Factors

Standard Risk Factors

- Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.
- As the price/ value/ interest rates of the securities in which the Scheme invests fluctuates, the value of your investment in the Scheme may go up or down depending on the various factors and forces affecting the capital markets and money markets.
- Past performance of the Sponsors and their affiliates / AMC / Mutual Fund does not guarantee future performance of the Scheme of the Mutual Fund.
- The name of the Scheme does not in any manner indicate either the quality of the Scheme or its future prospects and returns.
- The Sponsors are not responsible or liable for any loss resulting from the operation of the Scheme beyond the initial contribution of ₹1 lakh each made by them towards setting up the Fund.
- The present Scheme is not a guaranteed or assured return Scheme.

Scheme Specific Risk Factors

The Scheme is subject to the specific risks that may adversely affect the Scheme's NAV, return and / or ability to meet its investment objective. The specific risk factors related to the Scheme include, but are not limited to the following:

Tracking Error & Tracking Difference Risk

The Fund Manager would not be able to invest the entire corpus exactly in the same proportion as in the underlying index due to certain factors such as the fees and expenses of the Scheme, corporate actions, cash balance, changes to the underlying index, regulatory restrictions and lack of liquidity which may result in Tracking Error. Hence it may affect Scheme's ability to achieve close correlation with the underlying index of the Scheme. The Scheme's returns may therefore deviate from its underlying index. The Fund Manager would monitor the Tracking Error of the Scheme on an ongoing basis and would seek to minimize the Tracking Error to the maximum extent possible.

Tracking errors are inherent in any index fund and such errors may cause the scheme to generate returns which are not in line with the performance of the Nifty LargeMidcap 250 Index or one or more

securities covered by / included in the Nifty LargeMidcap 250 Index and may arise from a variety of factors including but not limited to:

1. Any delay in the purchase or sale of securities due to illiquidity in the market, settlement and realisation of sales proceeds, delay in credit of securities or in receipt and consequent reinvestment of dividend, etc.
2. The index reflects the prices of securities at a point in time, which is the price at close of business day on the stock exchange. The scheme, however, may trade the securities at different points in time during the trading session and therefore the prices at which the scheme trades may not be identical to the closing price of each scrip on that day on the respective stock exchange. In addition, the scheme may opt to trade the same securities on different exchanges due to price or liquidity factors, which may also result in traded prices being at variance from the closing price considered in the Index.
3. The potential of trades to fail may result in the scheme not having acquired the security at the price necessary to mirror the index.
4. Transaction and other expenses, such as but not limited to brokerage, custody, trustee and investment management fees.
5. Being an open-ended passive scheme, the scheme may hold appropriate levels of cash or cash equivalents to meet ongoing redemptions.
6. The scheme may not be able to acquire or sell the desired number of securities due to conditions prevailing in the securities market, such as, but not restricted to circuit filters in the securities, liquidity and volatility in security prices. The tracking error of the scheme based on past one year rolling data shall not exceed 2%. In case of unavoidable circumstances in the nature of force majeure, which are beyond the control of the AMCs/ Mutual Fund, the tracking error may exceed 2% and the same shall be brought to the notice of Trustees with corrective actions taken by the AMC, if any. The Scheme will disclose the tracking error based on past one year rolling data, on a daily basis, on the website of AMC and AMFI. In case the Scheme has been in existence for a period of less than one year, the annualized standard deviation shall be calculated based on available data.

Risks associated with Equity and Equity Related Instruments:

Equity and equity related instruments by nature are volatile and prone to price fluctuations on a daily basis due to macro and micro economic factors. The value of Equity and Equity Related Instruments may fluctuate due to factors affecting the securities markets such as price volatility, volumes traded, interest rates, currency exchange rates, changes in law/policies of the Government, taxation laws, political, economic or other developments, which may have an adverse impact on individual securities, a specific sector or all sectors. Consequently, the NAV of the Units issued under the Scheme may be adversely affected.

Equity and equity related instruments listed on the stock exchange carry lower liquidity risk; however the Scheme's ability to sell these investments is limited by the overall trading volume on the stock exchanges. In certain cases, settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities. Similarly, the inability to sell securities held in the Scheme's portfolio may result, at times, in potential losses to the Scheme, if there is a subsequent decline in the value of securities held in the Scheme's portfolio.

Investments in equity and equity related instruments involve a degree of risk and investors should not invest in the Scheme unless they can afford to take the risk of losing their investment.

Risks associated with Debt and Money Market Instruments or Fixed Income Securities:

Debt and Money Market Instruments or Fixed Income Securities are subject to the risk of an issuer's inability to meet interest and principal payments on its obligations and market perception of the creditworthiness of the issuer.

Credit Risk: This is the risk associated with the issuer of a debenture/bond or a Money Market Instrument defaulting on coupon payments or in paying back the principal amount on maturity. Even when there is no default, the price of a security may change with expected changes in the credit rating of the issuer. It is to be noted here that a Government Security is a sovereign security and is the safest. Corporate bonds carry a higher amount of credit risk than Government Securities. Within corporate bonds also there are different levels of safety and a bond rated higher by a particular rating agency is safer than a bond rated lower by the same rating agency.

Interest-Rate Risk: Fixed income securities such as government bonds, corporate bonds and Money Market Instruments run price-risk or interest-rate risk. Generally, when interest rates rise, prices of existing fixed income securities fall and when interest rates drop, such prices increase. The extent of fall or rise in the prices depends upon the coupon and maturity of the security. It also depends upon the yield level at which the security is being traded.

Liquidity Risk: The Indian debt market is such that a large percentage of the total traded volumes on particular days might be concentrated in a few securities. Traded volumes for particular securities differ significantly on a daily basis. Consequently, the scheme might have to incur a significant "impact cost" while transacting large volumes in a particular security.

Reinvestment Risk: Investments in fixed income securities carry reinvestment risk as interest rates prevailing on the coupon payment or maturity dates may differ from the original coupon of the bond.

Basis Risk: The underlying benchmark of a floating rate security or a swap might become less active or may cease to exist and thus may not be able to capture the exact interest rate movements. This may result in loss of value of the portfolio.

Spread Risk: In a floating rate security the coupon is expressed in terms of a spread or mark up over the benchmark rate. During the tenure of the security this spread may move adversely or favourably leading to fluctuations in value of the portfolio. The yield of the underlying benchmark might not change, but the spread of the security over the underlying benchmark might increase leading to loss in value of the security.

Risk of Rating Migration: It may be noted that the price of a rated security would be impacted with the change in rating and hence, there is risk associated with such migration.

Counterparty and Settlement Risk: Corporate Bond Repo will be settled between two counterparties in the OTC segment unlike in the case of TREPS transactions where CCIL stands as central counterparty on all transactions (no settlement risk). Settlement risk in reverse repo will be

mitigated by requiring the counterparty (entity borrowing funds from the Mutual Fund) to deliver the defined collateral in the account of the MF before the cash is lent to the counterparty. Further, the Mutual Fund will also have a limited universe of counterparties, but not limited to, comprising Scheduled Commercial Banks, Primary Dealers, Mutual Funds and National Financial Institutions.

Legislative Risk: Changes in government policy in general and changes in tax benefits applicable to Mutual Funds may impact the returns to investors in the scheme.

Risk factors associated with processing of transactions through Stock Exchange Mechanism

The trading mechanism introduced by the Stock Exchange(s) is configured to accept and process transactions for mutual fund Units in both Physical and Demat Form. The allotment and/or redemption of Units through NSE and/or BSE or any other authorised Stock Exchange(s), on any Business Day will depend upon the modalities of processing viz. collection of application form, order processing /settlement, etc. upon which the Fund has no control. Moreover, transactions conducted through the Stock Exchange mechanism shall be governed by the operating guidelines and directives issued by respective recognized Stock Exchange(s). Accordingly, there could be negative impacts to the investors such as delay or failure in allotment / redemption of units. The Fund and the AMC are not responsible for the negative impacts.

Risk associated with Securities Lending

Securities Lending is a lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed. There are risks inherent in securities lending, including the risk of failure of the other party, in this case the approved intermediary to comply with the terms of the agreement. Such failure can result in a possible loss of rights to the collateral, the inability of the approved intermediary to return the securities deposited by the lender and the possible loss of corporate benefits accruing thereon.

The AMC shall adhere to the following limits should it engage in Stock Lending:

1. Not more than 20% of the net assets of a Scheme can generally be deployed in Stock Lending.
2. Not more than 5% of the net assets of a Scheme can generally be deployed in Stock Lending to any single approved intermediary / counterparty.

Risks associated with segregated portfolio:

The unit holders may note that no redemption and subscription shall be allowed in the segregated portfolio. However, in order to facilitate exit to unit holders in the segregated portfolio, the AMC shall enable listing of units of segregated portfolio on the recognized stock exchange.

The risks associated in regard to the segregated portfolio are as follows:

- The investors holding units of the segregated portfolio may not be able to liquidate their holdings till the time of recovery of money from the issuer.
- The security comprising the segregated portfolio may not realise any value.

- Listing units of the segregated portfolio on a recognized stock exchange does not necessarily guarantee their liquidity. There may not be active trading of units of the segregated portfolio on the stock exchange.
- The trading price of units on the stock exchange may be significantly lower than the prevailing Net Asset Value (NAV) of the segregated portfolio.

Risk associated with Derivatives

Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the Fund Manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and the decision of the fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.

The risks associated with the use of derivatives are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

Trading in derivatives has the following risks:

1. An exposure to derivatives in excess of the hedging requirements can lead to losses.
2. An exposure to derivatives, when used for hedging purpose, can also limit the profits from a genuine investment transaction.
3. Derivatives carry the risk of adverse changes in the market price.
4. Illiquidity Risk i.e., risk that a derivative trade may not be executed or reversed quickly enough at a fair price, due to lack of liquidity in the market.

The Fund may use derivatives instruments like equity futures & options, or other derivative instruments as permitted under the Regulations and Guidelines. Usage of derivatives will expose the Scheme to liquidity risk, open position risk, and opportunities risk etc. Such risks include the risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices. In case of the derivative strategies, it may not be possible to square off the cash position against the corresponding derivative position at the exact closing price available in the Value Weighted Average Period. Debt derivatives instruments like interest rate swaps, forward rate agreements or other derivative instruments also involve certain risks.

C. Risk Mitigation Strategies

The Scheme aims to track Nifty LargeMidcap 250 Index before expenses. The Index is tracked on a regular basis and changes to the constituents or their weights, if any, are replicated in the Underlying Portfolio with the purpose of minimising tracking errors. Investments in equity, debt and money market securities carry various risks such as but not limited to the ones mentioned above. Whilst such risks cannot be eliminated, they may be mitigated by diversification. In order to mitigate the various risks, the portfolio of the Scheme will be constructed in accordance with the investment restriction specified under the Regulations which would help in mitigating certain risks relating to investments in the securities market.

The AMC incorporates necessary framework in place for risk mitigation at an enterprise level, and scheme level in accordance with the Risk Management Framework prescribed by the SEBI. The Risk Management division of the AMC is an independent division within the organisation. Internal risk thresholds are defined and judiciously monitored. Risk indicators on various parameters are computed and are monitored on a regular basis. The Risk Management Committee of the Board enables a dedicated focus on risk factors and the relevant risk mitigants from time to time.

II. Information about the Scheme

A. Where will the Scheme Invest

The corpus of the Scheme shall be invested in accordance with the investment objective in any (but not exclusively) of the following securities, subject to the Regulations:

Equity and Equity related instruments

Equity and Equity related Securities of companies constituting Nifty LargeMidcap 250 Index.

Debt and Money Market Instruments

Listed debt or money market securities, in accordance with seventh schedule to the SEBI (MF) Regulations, SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2019/104 dated October 01, 2019 and other guidelines/ circulars as may be amended from time to time.

- 1) Tri-party repo (TREPS) - Tri-party repo means a repo contract where a third entity (apart from the borrower and lender), called a TriParty Agent, acts as an intermediary between the two parties to the repo to facilitate services like collateral selection, payment and settlement, custody and management during the life of the transaction. TREPS facilitates borrowing and lending of funds, in a Tri-Party Repo arrangement.
- 2) Certificate of Deposit (CD) of scheduled commercial banks and development financial Institutions - Certificate of Deposit (CD) is a negotiable money market instrument issued by scheduled commercial banks and select all-India Financial Institutions that have been permitted by the RBI to raise short term resources. The maturity period of CDs issued by the Banks is between 7 days to one year.
- 3) Commercial Paper (CP) - Commercial Paper (CP) is an unsecured negotiable money market instrument issued in the form of a promissory note, generally issued by the corporates, primary dealers and All India Financial Institutions as an alternative source of short-term borrowings. CP is traded in the secondary market and can be freely bought and sold before maturity.
- 4) Treasury Bill (T-Bill) - Treasury Bills (T-Bills) are issued by the Government of India to meet their short-term borrowing requirements. T-Bills are generally issued for maturities of 7 days, 14 days, 91 days, 182 days and 364 days.
- 5) Repo - Repo (Repurchase Agreement) or Reverse Repo is a transaction in which two parties agree to sell and purchase the same security with an agreement to purchase or sell the same

security at a mutually decided future date and price. The transaction results in collateralized borrowing or lending of funds. Presently in India, G-Secs, State Government securities and T-Bills are eligible for Repo/Reverse Repo.

- 6) Securities created and issued by the Central and State Governments - as may be permitted by RBI, securities guaranteed by the Central and State Governments (including but not limited to coupon bearing bonds, zero coupon bonds and treasury bills). State Government securities (popularly known as State Development Loans or SDLs) are issued by the respective State Government in coordination with the RBI.
- 7) Non-convertible debentures and bonds - Non-convertible debentures as well as bonds are securities issued by companies / Institutions promoted / owned by the Central or State Governments and statutory bodies. which may or may not carry a Central/State Government guarantee, Public and private sector banks, all India Financial Institutions and Private Sector Companies. These instruments may be secured or unsecured against the assets of the Company and generally issued to meet the short term and long-term fund requirements. The Scheme may also invest in the non-convertible part of convertible debt securities.
- 8) Floating rate debt instruments - Floating rate debt instruments are instruments issued by Central / state governments, corporates, PSUs, etc. with interest rates that are reset periodically.
- 9) Investment in Short Term Deposits - The securities / instruments mentioned above and such other securities the Scheme is permitted to invest in could be listed, unlisted, privately placed, secured, unsecured, rated or unrated and of any maturity.

The securities may be acquired through initial public offering (IPOs), secondary market, private placement, rights offers, negotiated deals. Further investments in debentures, bonds and other fixed income securities will be in instruments which have been assigned investment grade rating by the Credit Rating Agency.

Investment in unrated debt instruments shall be subject to complying with the provisions of the Regulations and within the limit as specified in Schedule VII to the Regulations. Pursuant to SEBI Circular No. MFD/CIR/9/120/2000 dated November 24, 2000; the AMC may constitute committee(s) to approve proposals for investments in unrated debt instruments. The AMC Board and the Trustee shall approve the detailed parameters for such investments. However, in case any unrated debt security does not fall under the parameters, the prior approval of the Board of AMC and Trustee shall be sought.

Investments in Debt and Money Market Instruments will be as per the limits specified in the asset allocation table(s) of the Scheme, subject to permissible limits laid under SEBI (MF) Regulations from time to time.

For applicable regulatory investment limits please refer to paragraph "Investment Restrictions".

B. What are the investment restrictions?

Pursuant to Regulations, specifically the Seventh schedule and amendments thereto, the following investment restrictions are currently applicable to the Scheme:

1. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities.
2. The mutual fund shall get the securities purchased or transferred in the name of the mutual fund on account of the Scheme, wherever investments are intended to be of long-term nature.
3. Save as otherwise expressly provided under SEBI (MF) Regulations, the Mutual Fund shall not advance any loans for any purpose.
4. As per SEBI (MF) Regulations, the mutual fund under all its Scheme(s) will not own more than 10% of any company's paid-up capital carrying voting rights.

Provided that the Sponsor of the Fund, its associate or group company including the asset management company of the Fund, through the Scheme(s) of the Fund or otherwise, individually or collectively, directly or indirectly, shall not have 10% or more of the shareholding or voting rights in the asset management company or the trustee company of any other mutual fund.

Provided further that in the event of a merger, acquisition, scheme of arrangement or any other arrangement involving the sponsors of the mutual funds, shareholders of the asset management companies or trustee companies, their associates or group companies which results in the incidental acquisition of shares, voting rights or representation on the board of the asset management companies or trustee companies beyond the above specified limit, such exposure may be rebalanced within a period of one year of coming into force of such an arrangement.

5. The Scheme shall only invest in equity shares or equity related instruments which are listed or to be listed.
6. The Scheme shall not make any investment in:
 - Any unlisted security of an associate or group company of the Sponsor; or
 - Any security issued by way of private placement by an associate or group company of the Sponsor; or
 - The listed securities of group companies of the Sponsor, which is in excess of 25% of the net assets of the Scheme of the Fund.
 - any Fund of funds Scheme.
7. The cumulative gross exposure through all permissible investments viz. equity, debt and money market positions should not exceed 100% of the net assets of the Scheme.
8. The Scheme shall not invest in unlisted debt instruments including commercial papers, except Government Securities and other money market instruments.

- Provided that the Scheme may invest in unlisted non-convertible debentures up to a maximum of 10% of the debt portfolio of the Scheme subject to such conditions as may be specified by SEBI from time to time.
 - Provided further that the Scheme shall comply with the norms under the above clauses within the time and in the manner as may be specified by SEBI.
 - Provided further that the norms for investments by the Scheme in unrated debt instruments shall be as specified by SEBI from time to time.
9. Further, the Scheme shall comply with provisions of SEBI Circular No. SEBI/HO/IMD/DF2/ CIR/P/ 2019/104 dated October 1, 2019 regarding investment in Debt and Money Market Instruments, as amended from time to time, to the extent applicable to the Scheme.
10. The Scheme shall not invest more than 10% of its NAV in debt instruments comprising money market instruments and non-money market instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorised to carry out such activity under the SEBI Act. Such investment limit may be extended to 12% of the NAV of the Scheme with the prior approval of the Boards of the Trustee Company and the AMC;

Provided that such limit shall not be applicable for investments in Government Securities, treasury bills and tri-party repos.

Provided further that investment within such limit can be made in mortgaged backed securitised debt which are rated not below investment grade by a credit rating agency registered with the Board. Considering the nature of the Scheme, investments in such instruments will be permitted up to 5% of its NAV.

11. The Scheme shall invest in Debt instruments having Structured Obligations/ Credit Enhancements in accordance with provisions of SEBI Circular No. SEBI/HO/ IMD/DF2/CIR/P/ 2019/104 dated October 1, 2019 as may be amended by SEBI from time to time. The same are currently as under:

The investment of the Scheme in the following instruments shall not exceed 10% of the debt portfolio of the Scheme and the group exposure in such instruments shall not exceed 5% of the debt portfolio of the Scheme:

- a. Unsupported rating of debt instruments (i.e. without factoring-in credit enhancements) is below investment grade; and
- b. Supported rating of debt instruments (i.e. after factoring-in credit enhancement) is above investment grade.

For this purpose, a group means a group as defined under regulation 2 (mm) of the Regulations and shall include an entity, its subsidiaries, fellow subsidiaries, its holding company and its associates.

However, the above Investment limits shall not be applicable on investments in securitized debt instruments, as defined in SEBI (Public Offer and Listing of Securitised Debt Instruments) Regulations 2008.

Investment in debt instruments, having credit enhancements backed by equity shares directly or indirectly, shall have a minimum cover of 4 times considering the market value of such shares.

12. Transfer of investments from one Scheme to another Scheme in the same mutual fund, shall be allowed only if:

a) such transfers are made at the prevailing market price for quoted Securities on spot basis.

Explanation: spot basis shall have the same meaning as specified by Stock exchange for spot transactions.

Provided that inter scheme transfer of money market or debt security (irrespective of maturity) shall take place based on prices made available by valuation agencies as prescribed by SEBI from time to time.

b) the securities so transferred shall be in conformity with the investment objective of the Scheme to which such transfer has been made.

c) inter Scheme Transfers are affected in accordance with the guidelines specified by SEBI circular No. SEBI/ HO/ IMD/DF4/CIR/P/2020/202 dated October 08, 2020 as amended from time to time.

13. The Scheme may invest in other scheme(s) under the same AMC or any other mutual fund without charging any fees, provided that aggregate inter-scheme investment made by all Schemes under the same AMC or in Schemes under the management of any other asset management shall not exceed 5% of the net asset value of the Mutual Fund. Further, the Scheme shall not invest in any fund of funds scheme.

14. Pending deployment of funds of the Scheme in securities in terms of the investment objectives of the Scheme, the Fund may invest the funds of the Scheme in short term deposits of scheduled commercial banks subject to the following guidelines as specified by SEBI:

- “Short Term” for parking of funds shall be treated as a period not exceeding 91 days.
- Short Term deposits shall be held in the name of the Scheme.
- Total investment of the Scheme in short term deposit(s) of all the Scheduled Commercial Banks put together shall not exceed 15% of the net assets. However, this limit can be raised up to 20% of the net assets with prior approval of the Board of Trustees.
- Investments in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
- The Scheme shall not invest more than 10% of the net assets in short term deposit(s) of any one scheduled commercial bank including its subsidiaries.
- The Scheme shall not invest in short term deposits of a bank which has invested in the Scheme. Trustees/ AMC shall also take steps to ensure that a bank in which the Scheme has short term deposit does not invest in the Scheme until the Scheme has short term deposit with such bank.

- No investment management and advisory fees will be charged for such investments in the Scheme.
- The aforesaid limits shall not be applicable to term deposits placed as margin for trading in the cash market.
- However, the period for 'pending deployment' as stated above for the Scheme shall not exceed 7 days.

The AMC may alter these above stated restrictions from time to time to the extent the SEBI (MF) Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments for mutual funds to achieve its respective investment objective. The Trustee may from time to time alter these restrictions in conformity with the SEBI (MF) Regulations. Further, apart from the investment restrictions prescribed under SEBI (MF) Regulations, the Fund may follow any internal norms vis-à-vis restricting / limiting exposure to a particular scrip or sector, etc.

In terms of SEBI Circular No. SEBI/HO/IMD/DF2/ CIR/P/2016/42 dated March 18, 2016, NFO proceeds may be deployed in TREPS before the closure of NFO period. However, no investment management and advisory fees will be charged on funds deployed in TREPSs during the NFO period. Further, the appreciation received from investment in TREPS shall be passed on to the investors. In case the minimum subscription amount is not garnered by the scheme during the NFO period, the interest earned on investment of NFO proceeds in TREPS shall be returned to investors, in proportion of their investments, alongwith the refund of the subscription amount. Since TREPS has been replaced with TREPS by Repurchase Transactions (Repo) (Reserve Bank) Directions, 2018 issued by the Reserve Bank of India (RBI) vide notification No. RBI/ 2018-19/24-FMRD. DIRD.01/14.03.038/2018-19 dated July 24, 2018, NFO proceeds may be deployed in TREPS before the closure of NFO period.

C. Fundamental Attributes

Following are the fundamental attributes of the Scheme, in terms of Clause 1.14 of SEBI Master Circular for Mutual Funds dated June 27, 2024:

(i) Type of scheme: An open-ended scheme replicating/ tracking Nifty LargeMidcap 250 Index.

(ii) Investment Objective:

- a) Main Objective - The investment objective of the scheme is to invest in stocks comprising the Nifty LargeMidcap 250 Index in the same proportion as in the index to achieve returns equivalent to the Total Return Index of Nifty LargeMidcap 250 Index (subject to tracking error).
- b) Investment Pattern - Please refer to PART II (A), "How will the scheme allocate its assets?"

(iii) Terms of Issue:

- a) Liquidity provisions such as listing, repurchase, redemption: Please refer to PART I - "Highlights of the Scheme"
- b) Aggregate fees and expenses charged to the Scheme. Please refer to PART II - Other Details - "Annual Scheme Recurring Expenses."
- c) Any safety net or guarantee provided - Not Applicable.

Change in Fundamental Attributes:

In accordance with Regulation 18 (15A) of the SEBI (MF) Regulations and Clause 1.14.1.4 of SEBI Master Circular for Mutual Funds dated June 27, 2024, the Trustee shall ensure that no change in the fundamental attributes of the Scheme and the Option thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme and the Option thereunder and affect the interest of Unit holders is carried out unless:

- SEBI has reviewed and provided its comments on the proposal.
- A written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated.
- The Unit holders are given an option for a period of 30 calendar days to exit at the prevailing Net Asset Value without any Exit Load.

D. Index methodology (for index funds, ETFs and FOFs having one underlying domestic ETF)

The performance of the scheme will be benchmarked against the Nifty LargeMidcap 250 Index TRI

About the Index

The Nifty LargeMidcap 250 Index reflects the performance of a portfolio of 100 large cap and 150 mid cap companies listed on NSE, represented through the Nifty 100 and the Nifty Midcap 150 index respectively. The aggregate weight of large cap stocks and mid cap stocks is 50% each and are reset on a quarterly basis.

Index rebalancing: Semi-annually

The constituents of Nifty LargeMidcap 250 Index as on September 30, 2024:

S.NO.	SECURITY NAME	WEIGHTAGE
1	3M INDIA LTD.	0.13
2	ABB INDIA LTD.	0.15
3	ABBOTT INDIA LTD.	0.22
4	ADITYA BIRLA CAPITAL LTD.	0.24
5	ADITYA BIRLA FASHION AND RETAIL LTD.	0.20
6	ACC LTD.	0.24
7	ADANI ENERGY SOLUTIONS LTD.	0.13
8	ADANI ENTERPRISES LTD.	0.26

9	ADANI GREEN ENERGY LTD.	0.24
10	ADANI PORTS AND SPECIAL ECONOMIC ZONE LTD.	0.37
11	ADANI POWER LTD.	0.20
12	AIA ENGINEERING LTD.	0.24
13	AJANTA PHARMACEUTICALS LTD.	0.19
14	ALKEM LABORATORIES LTD.	0.45
15	AMBUJA CEMENTS LTD.	0.13
16	APL APOLLO TUBES LTD.	0.40
17	APOLLO HOSPITALS ENTERPRISE LTD.	0.25
18	APOLLO TYRES LTD.	0.26
19	ASHOK LEYLAND LTD.	0.48
20	ASIAN PAINTS LTD.	0.53
21	ASTRAL LTD.	0.35
22	ADANI TOTAL GAS LTD.	0.08
23	AU SMALL FINANCE BANK LTD.	0.59
24	AUROBINDO PHARMA LTD.	0.58
25	ADANI WILMAR LTD.	0.08
26	AXIS BANK LTD.	1.22
27	BAJAJ AUTO LTD.	0.48
28	BAJAJ FINSERV LTD.	0.38
29	BAJAJ HOLDINGS & INVESTMENT LTD.	0.16
30	BAJAJ FINANCE LTD.	0.75
31	BALKRISHNA INDUSTRIES LTD.	0.35
32	BANDHAN BANK LTD.	0.23
33	BANK OF BARODA	0.16

34	BANK OF INDIA	0.19
35	BAYER CROPSCIENCE LTD.	0.12
36	BHARAT DYNAMICS LTD.	0.15
37	BHARAT ELECTRONICS LTD.	0.36
38	BERGER PAINTS INDIA LTD.	0.25
39	BHARAT FORGE LTD.	0.55
40	BHARTI AIRTEL LTD.	1.60
41	BHARTI HEXACOM LTD.	0.12
42	BHARAT HEAVY ELECTRICALS LTD.	0.13
43	BIOCON LTD.	0.23
44	BOSCH LTD.	0.11
45	BHARAT PETROLEUM CORPORATION LTD.	0.25
46	BRITANNIA INDUSTRIES LTD.	0.26
47	BSE LTD.	0.71
48	CANARA BANK	0.13
49	CARBORUNDUM UNIVERSAL LTD.	0.24
50	CG POWER AND INDUSTRIAL SOLUTIONS LTD.	0.69
51	CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LTD.	0.23
52	CIPLA LTD.	0.32
53	COAL INDIA LTD.	0.40
54	COCHIN SHIPYARD LTD.	0.18
55	COFORGE LTD.	0.66
56	COLGATE PALMOLIVE (INDIA) LTD.	0.71
57	CONTAINER CORPORATION OF INDIA LTD.	0.36

58	COROMANDEL INTERNATIONAL LTD.	0.28
59	CRISIL LTD.	0.16
60	CUMMINS INDIA LTD.	0.73
61	DABUR INDIA LTD.	0.13
62	DALMIA BHARAT LTD.	0.22
63	DEEPAK NITRITE LTD.	0.28
64	DELHIVERY LTD.	0.28
65	DIVI'S LABORATORIES LTD.	0.24
66	DIXON TECHNOLOGIES (INDIA) LTD.	0.74
67	DLF LTD.	0.20
68	AVENUE SUPERMARTS LTD.	0.26
69	DR. REDDY'S LABORATORIES LTD.	0.29
70	EICHER MOTORS LTD.	0.24
71	EMAMI LTD.	0.21
72	ENDURANCE TECHNOLOGIES LTD.	0.12
73	ESCORTS KUBOTA LTD.	0.20
74	EXIDE INDUSTRIES LTD.	0.32
75	FERTILISERS AND CHEMICALS TRAVANCORE LTD.	0.08
76	FEDERAL BANK LTD.	0.68
77	GUJARAT FLUOROchemicals LTD.	0.25
78	FORTIS HEALTHCARE LTD.	0.45
79	GAIL (INDIA) LTD.	0.23
80	GENERAL INSURANCE CORPORATION OF INDIA	0.17
81	GLAND PHARMA LTD.	0.20
82	GLAXOSMITHKLINE PHARMACEUTICALS LTD.	0.16

83	GMR AIRPORTS INFRASTRUCTURE LTD.	0.48
84	GODREJ CONSUMER PRODUCTS LTD.	0.18
85	GODREJ INDUSTRIES LTD.	0.11
86	GODREJ PROPERTIES LTD.	0.52
87	GRASIM INDUSTRIES LTD.	0.36
88	GRINDWELL NORTON LTD.	0.16
89	GUJARAT GAS LTD.	0.15
90	HINDUSTAN AERONAUTICS LTD.	0.29
91	HAVELLS INDIA LTD.	0.18
92	HCL TECHNOLOGIES LTD.	0.66
93	HDFC ASSET MANAGEMENT COMPANY LTD.	0.61
94	HDFC BANK LTD.	4.58
95	HDFC LIFE INSURANCE COMPANY LTD.	0.27
96	HERO MOTOCORP LTD.	0.26
97	HINDALCO INDUSTRIES LTD.	0.38
98	HINDUSTAN PETROLEUM CORPORATION LTD.	0.60
99	HINDUSTAN UNILEVER LTD.	0.92
100	HINDUSTAN ZINC LTD.	0.22
101	HONEYWELL AUTOMATION INDIA LTD.	0.15
102	HOUSING & URBAN DEVELOPMENT CORPORATION LTD.	0.17
103	ICICI BANK LTD.	3.13
104	ICICI LOMBARD GENERAL INSURANCE COMPANY LTD.	0.18
105	ICICI PRUDENTIAL LIFE INSURANCE COMPANY LTD.	0.11
106	IDBI BANK LTD.	0.07
107	VODAFONE IDEA LTD.	0.35

108	IDFC FIRST BANK LTD.	0.47
109	INDRAPRASTHA GAS LTD.	0.28
110	INDIAN HOTELS CO. LTD.	0.85
111	INDIAN BANK	0.26
112	INTERGLOBE AVIATION LTD.	0.29
113	INDUSIND BANK LTD.	0.33
114	INDUS TOWERS LTD.	0.69
115	INFOSYS LTD.	2.35
116	INDIAN OVERSEAS BANK	0.06
117	INDIAN OIL CORPORATION LTD.	0.24
118	IPCA LABORATORIES LTD.	0.29
119	IRB INFRASTRUCTURE DEVELOPERS LTD.	0.17
120	INDIAN RAILWAY CATERING AND TOURISM CORPORATION LTD.	0.10
121	INDIAN RENEWABLE ENERGY DEVELOPMENT AGENCY LTD.	0.22
122	INDIAN RAILWAY FINANCE CORPORATION LTD.	0.10
123	ITC LTD.	1.68
124	JINDAL STEEL & POWER LTD.	0.14
125	JIO FINANCIAL SERVICES LTD.	0.40
126	J.K. CEMENT LTD.	0.27
127	JINDAL STAINLESS LTD.	0.36
128	JSW ENERGY LTD.	0.14
129	JSW INFRASTRUCTURE LTD.	0.13
130	JSW STEEL LTD.	0.34
131	JUBILANT FOODWORKS LTD.	0.37

132	KALYAN JEWELLERS INDIA LTD.	0.32
133	KEI INDUSTRIES LTD.	0.34
134	KOTAK MAHINDRA BANK LTD.	0.95
135	KPIT TECHNOLOGIES LTD.	0.37
136	K.P.R. MILL LTD.	0.12
137	LIC HOUSING FINANCE LTD.	0.28
138	LIFE INSURANCE CORPORATION OF INDIA	0.08
139	LINDE INDIA LTD.	0.25
140	LLOYDS METALS AND ENERGY LTD.	0.17
141	MACROTECH DEVELOPERS LTD.	0.12
142	LARSEN & TOUBRO LTD.	1.51
143	L&T FINANCE LTD.	0.21
144	LTIMINDTREE LTD.	0.20
145	L&T TECHNOLOGY SERVICES LTD.	0.21
146	LUPIN LTD.	0.75
147	MAHINDRA & MAHINDRA LTD.	0.96
148	MAHINDRA & MAHINDRA FINANCIAL SERVICES LTD.	0.28
149	BANK OF MAHARASHTRA	0.08
150	MANKIND PHARMA LTD.	0.34
151	MARICO LTD.	0.52
152	MARUTI SUZUKI INDIA LTD.	0.61
153	MAX HEALTHCARE INSTITUTE LTD.	1.03
154	MAZAGOAN DOCK SHIPBUILDERS LTD.	0.18
155	GLOBAL HEALTH LTD.	0.12
156	METRO BRANDS LTD.	0.06

157	MAX FINANCIAL SERVICES LTD.	0.42
158	SAMVARDHANA MOTHERSON INTERNATIONAL LTD.	0.21
159	MPHASIS LTD.	0.48
160	MRF LTD.	0.40
161	MANGALORE REFINERY & PETROCHEMICALS LTD.	0.05
162	MOTHERSON SUMI WIRING INDIA LTD.	0.17
163	MUTHOOT FINANCE LTD.	0.31
164	NIPPON LIFE INDIA ASSET MANAGEMENT LTD.	0.16
165	INFO EDGE (INDIA) LTD.	0.22
166	NESTLE INDIA LTD.	0.34
167	NHPC LTD.	0.10
168	THE NEW INDIA ASSURANCE COMPANY LTD.	0.08
169	NLC INDIA LTD.	0.13
170	NMDC LTD.	0.40
171	NTPC LTD.	0.73
172	FSN E-COMMERCE VENTURES LTD.	0.38
173	OBEROI REALTY LTD.	0.31
174	ORACLE FINANCIAL SERVICES SOFTWARE LTD.	0.38
175	OIL INDIA LTD.	0.45
176	OIL & NATURAL GAS CORPORATION LTD.	0.40
177	PAGE INDUSTRIES LTD.	0.37
178	PATANJALI FOODS LTD.	0.23
179	ONE 97 COMMUNICATIONS LTD.	0.33
180	PERSISTENT SYSTEMS LTD.	0.82
181	PETRONET LNG LTD.	0.36

182	POWER FINANCE CORPORATION LTD.	0.25
183	PROCTER & GAMBLE HYGIENE & HEALTH CARE LTD.	0.22
184	PHOENIX MILLS LTD.	0.49
185	PIDILITE INDUSTRIES LTD.	0.18
186	PI INDUSTRIES LTD.	0.53
187	PUNJAB NATIONAL BANK	0.11
188	PB FINTECH LTD.	0.73
189	POLYCAB INDIA LTD.	0.46
190	POONAWALLA FINCORP LTD.	0.16
191	POWER GRID CORPORATION OF INDIA LTD.	0.56
192	HITACHI ENERGY INDIA LTD.	0.22
193	PRESTIGE ESTATES PROJECTS LTD.	0.44
194	REC LTD.	0.24
195	RELIANCE INDUSTRIES LTD.	3.49
196	RAIL VIKAS NIGAM LTD.	0.43
197	STEEL AUTHORITY OF INDIA LTD.	0.29
198	SBI CARDS AND PAYMENT SERVICES LTD.	0.33
199	SBI LIFE INSURANCE COMPANY LTD.	0.29
200	STATE BANK OF INDIA	1.06
201	SCHAEFFLER INDIA LTD.	0.22
202	SHREE CEMENT LTD.	0.12
203	SHRIRAM FINANCE LTD.	0.35
204	SIEMENS LTD.	0.22
205	SJVN LTD.	0.13
206	SKF INDIA LTD.	0.18

207	SOLAR INDUSTRIES INDIA LTD.	0.40
208	SONA BLW PRECISION FORGINGS LTD.	0.47
209	SRF LTD.	0.51
210	STAR HEALTH AND ALLIED INSURANCE COMPANY LTD.	0.18
211	SUNDARAM FINANCE LTD.	0.51
212	SUNDRAM FASTENERS LTD.	0.21
213	SUN PHARMACEUTICAL INDUSTRIES LTD.	0.73
214	SUN TV NETWORK LTD.	0.10
215	SUPREME INDUSTRIES LTD.	0.49
216	SUZLON ENERGY LTD.	1.34
217	SYNGENE INTERNATIONAL LTD.	0.23
218	TATA CHEMICALS LTD.	0.24
219	TATA COMMUNICATIONS LTD.	0.35
220	TATA CONSUMER PRODUCTS LTD.	0.27
221	TATA ELXSI LTD.	0.38
222	TATA INVESTMENT CORPORATION LTD.	0.13
223	TATA MOTORS LTD.	0.72
224	TATA POWER CO. LTD.	0.28
225	TATA STEEL LTD.	0.49
226	TATA TECHNOLOGIES LTD.	0.19
227	TATA CONSULTANCY SERVICES LTD.	1.52
228	TECH MAHINDRA LTD.	0.35
229	THERMAX LTD.	0.28
230	TUBE INVESTMENTS OF INDIA LTD.	0.65
231	TIMKEN INDIA LTD.	0.19

232	TITAN COMPANY LTD.	0.55
233	TORRENT PHARMACEUTICALS LTD.	0.11
234	TORRENT POWER LTD.	0.44
235	TRENT LTD.	0.59
236	TVS MOTOR COMPANY LTD.	0.23
237	UNITED BREWERIES LTD.	0.23
238	ULTRATECH CEMENT LTD.	0.47
239	UNION BANK OF INDIA	0.08
240	UNITED SPIRITS LTD.	0.16
241	UNO MINDA LTD.	0.28
242	UPL LTD.	0.44
243	VARUN BEVERAGES LTD.	0.26
244	VEDANTA LTD.	0.30
245	VOLTAS LTD.	0.60
246	WIPRO LTD.	0.27
247	YES BANK LTD.	0.60
248	ZF COMMERCIAL VEHICLE CONTROL SYSTEMS INDIA LTD.	0.14
249	ZOMATO LTD.	0.59
250	ZYDUS LIFESCIENCES LTD.	0.09

Index Service Provider

NSE Indices Limited (NSE Indices), a subsidiary of NSE Strategic Investment Corporation Limited was setup in May 1998 to provide a variety of indices and index related services and products for the Indian capital markets. NSE Indices provides a broad range of services, products and professional index services.

Portfolio concentration norms

In accordance with SEBI Circular SEBI/HO/IMD/DF3/ CIR/P/ 2019/011 dated January 10, 2019, the Index shall comply with the following portfolio concentration norms:

- (a) The Index shall have a minimum of 10 stocks as its constituents.
- (b) No single stock shall have more than 25% weight in the Index.
- (c) The weightage of the top three constituents of the Index, cumulatively shall not be more than 65% of the Index.
- (d) The individual constituent of the Index shall have a trading frequency greater than or equal to 80% and an average impact cost of 1% or less over the previous six months.

The Scheme shall monitor compliance with the aforesaid norms by the Index at the end of every calendar quarter.

Further, the updated constituents of the Index will be made available on the website of the Fund.

E. Principles of incentive structure for market makers (for ETFs)

Not Applicable.

F. Floors and ceiling within a range of 5% of the intended allocation against each sub class of asset, as per clause 13.6.2 of SEBI master circular for mutual funds dated June 27, 2024 (only for close ended debt schemes)

Not Applicable.

G. Other Scheme Specific Disclosures

Listing	The Scheme is an open-ended equity Scheme under which Sale and Repurchase will be made on a continuous basis and therefore listing on stock exchanges is not envisaged.
Transfer of units	Units held in Demat Form are freely transferable. Further, AMFI vide its circular (circular no. 135/BP/ 116 /2024-25) dated August 14, 2024 has introduced the facility for transfer of units held in SoA (Statement of Accounts) mode in a phased manner. In the first phase, to start with, it shall provide the facility to individual unitholders falling under the following three categories: ● Surviving joint unitholder, who wants to add new joint holder(s) in the folio upon demise of one or more joint unitholder(s). ● A nominee of a deceased unitholder, who wants to transfer the units to the legal heirs of the deceased unitholder, post the transmission of units in the name of the nominee. ● A minor unitholder who has turned a major and has changed his/her status from minor to major, wants to add the name of the parent / guardian, sibling, spouse etc. in the folio as joint holder(s).

Dematerialization of units	The Unit holders would have an option to hold the Units in demat form or account statement (non-demat) form. The Applicant intending to hold Units in demat form will be required to have a beneficiary account with a Depository Participant (DP) of the NSDL/ CDSL and will be required to mention in the application form DP's Name, DP ID No. and Beneficiary Account No. with the DP at the time of purchasing Units. In case unitholders do not provide their Demat Account details, an Account Statement shall be sent to them. Such unitholders will not be able to purchase/redeem the units on the stock exchange. Units held in Demat Form are freely transferable. Further, AMFI vide its circular (circular no. 135/BP/ 116 /2024-25) dated August 14, 2024 has introduced the facility for transfer of units held in SoA (Statement of Accounts) mode in a phased manner. In the first phase, to start with, it shall provide the facility to individual unitholders falling under the following three categories: • Surviving joint unitholder, who wants to add new joint holder(s) in the folio upon demise of one or more joint unitholder(s). • A nominee of a deceased unitholder, who wants to transfer the units to the legal heirs of the deceased unitholder, post the transmission of units in the name of the nominee. • A minor unitholder who has turned a major and has changed his/her status from minor to major, wants to add the name of the parent / guardian, sibling, spouse etc. in the folio as joint holder(s).
Minimum Target amount (This is the minimum amount required to operate the Scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return.)	This section does not apply, as the ongoing offer of the Scheme has commenced after the NFO, and the Units are available for continuous subscription and redemption
Maximum Amount to be raised (if any)	Not Applicable

Dividend Policy (IDCW)	Not Applicable
Allotment (Detailed procedure)	During continuous subscription of the Scheme, all applicants whose monies towards purchase of Units have been realized by the Fund will receive a full and firm allotment of Units, provided also the applications are complete in all respects and are found to be in order. An allotment confirmation specifying the units allotted shall be sent by way of email and/or SMS within 05 Business Days of the receipt of valid application / transaction to the Unit holders registered e-mail address and/ or mobile number.
Refund	This section does not apply, as the ongoing offer of the Scheme has commenced after the NFO, and the Units are available for continuous subscription and redemption.
Who Can Invest <i>(This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile)</i>	The following persons are eligible and may apply for subscription to the Units of the Scheme provided they are not prohibited by any law/ Constitutive documents governing them: 1. Resident adult individuals either singly or jointly (not exceeding three) or on an anyone or survivor basis; 2. Karta of Hindu Undivided Family (HUF); 3. Minor (as the first and the sole holder only) through a natural guardian (i.e. father or mother, as the case may be) or a court appointed legal guardian. There shall not be any joint holding with minor investments. Further, all other requirements for investments by minor and process of transmission shall be followed in line with SEBI Master Circular dated June 27, 2024 read with SEBI Circular dated May 12, 2023 as amended from time to time. <u>Note:</u> For folios where the units are held on behalf of the minor, the account shall be frozen for operation by the guardian on the day the minor attains majority and no transactions shall be permitted till the requisite documents for changing the status of the account from 'minor' to 'major' are submitted. 4. Proprietorship in the name of Sole Proprietor; 5. Partnership Firms & Limited Liability Partnerships (LLPs); 6. Companies, Bodies Corporate, Public Sector Undertakings, Association of Persons (AOP) or Bodies of Individuals (BOI) and

	societies registered under the Societies Registration Act, 1860, Co-Operative Societies registered under the Co-Operative Societies Act, 1912; 7. Banks & Financial Institutions; 8. Mutual Funds/ Alternative Investment Funds registered with SEBI; 9. Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private trusts authorised to invest in mutual fund schemes under their trust deeds; 10. Non-resident Indians (NRIs)/Persons of Indian Origin residing abroad (PIO)/ Overseas Citizen of India (OCI) on repatriation basis or on non-repatriation basis; 11. Foreign Portfolio Investors (FPI) registered with SEBI in accordance with applicable laws; 12. Army, Air Force, Navy and other paramilitary units and bodies created by such institutions; 13. Scientific and Industrial Research Organizations; 14. Council of Scientific and Industrial Research, India; 15. Multilateral Financial Institutions/ Bilateral Development Corporation Agencies/ Bodies Corporate incorporated outside India with the permission of Government of India/Reserve Bank of India; 16. Provident/ Pension/ Gratuity Fund to the extent they are permitted; 17. Qualified Foreign Investor (QFI); 18. Other Schemes of Zerodha Mutual Fund subject to the conditions and limits prescribed by SEBI (MF) Regulations; 19. Such other category of investors as may be decided by the AMC / Trustee from time to time provided their investment is in conformity with the applicable laws and SEBI (MF) Regulations. The list given above is indicative and the applicable laws, if any, as amended from time to time shall supersede the list.
Who cannot invest	1. Any individual who is a foreign national or any other entity that is not an Indian resident under the Foreign Exchange Management Act, 1999 (FEMA Act)

	except where registered with SEBI as a FPI or otherwise explicitly permitted under FEMA Act/ by RBI/ by any other applicable authority; 2. Overseas Corporate Bodies (OCBs); 3. NRIs residing in Non-Compliant Countries and Territories (NCCTs) as determined by the Financial Action Task Force (FATF); 4. U.S. Persons and Residents of Canada as defined under the applicable laws of U.S. and Canada; 5. Such other persons as may be specified by AMC/ Trustee from time to time.
How to Apply and other details	Investors can apply for the purchase and redemption transactions in the schemes of Zerodha Mutual Fund through the following modes i.e. Official Points of Acceptance (OPA). The Investor may also reach out to the investor support email id support@zerodhafundhouse.com for details/ help in investing. The list of OPA is available on the website of AMC i.e., www.zerodhafundhouse.com Please refer to Page no. 69 for Official Points of Acceptance, Registrar and Transfer Agent (RTA) and Collecting Banker details. As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications and therefore, investors are requested to fill-up the appropriate box in the application form failing which applications are liable to be rejected.
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Not Applicable.
Restrictions, if any, on the right to	The Units of the Scheme held in electronic (demat) mode are transferable. The Mutual Fund at its sole discretion reserves the right to suspend sale and

freely retain or dispose of units being offered.	switching of Units in the Scheme temporarily or indefinitely when any of the following conditions exist. However, the suspension of sale of Units either temporarily or indefinitely will be with the approval of the Trustee. a. When one or more stock exchanges or markets, which provide a basis for valuation for a substantial portion of the assets of the Scheme are closed otherwise than for ordinary holidays. b. When, as a result of political, economic or monetary events or any circumstances outside the control of the Trustee and the AMC, the disposal of the assets of the Scheme are not reasonable, or would not reasonably be practicable without being detrimental to the interests of the Unit holders. c. In the event of breakdown in the means of communication used for the valuation of investments of the Scheme, without which the value of the securities of the Scheme cannot be accurately calculated. d. During periods of extreme volatility of markets, which in the opinion of the AMC are prejudicial to the interests of the Unit holders of the Scheme. e. In case of natural calamities, strikes, riots and bandhs. f. In the event of any force majeure or disaster that affects the normal functioning of the AMC. g. If so directed by SEBI. The AMC/ Trustee reserves the right in its sole discretion to withdraw the facility of Sale option of Units into the Scheme, temporarily or indefinitely, if AMC views that changing the size of the corpus further may prove detrimental to the existing Unit holders of the Scheme.
Cut off timing for subscriptions/ redemptions This is the time before which your application (complete in all respects) should reach the official points of acceptance (OPA).	<u>Subscriptions:</u> The following cut-off timings shall be observed by the Mutual Fund in respect of purchase of units of the Scheme and the following NAVs shall be applied for such purchase: Cut off timing for Subscriptions: a. In respect of valid applications received upto 03.00 p.m on a Business Day and funds for the entire amount of subscription/purchase as per the application are credited to the bank account of the respective Scheme before the cut-off time i.e. available for utilization before the cut-off time – the closing NAV of the day on which the funds are available for utilization shall be applicable.

	b. In respect of valid applications received after 03.00 p.m on a Business Day and funds for the entire amount of subscription/purchase as per the application are credited to the bank account of the respective Scheme after cut-off time i.e. available for utilization after the cut-off time – the closing NAV of the day next business day on which the funds are available for utilization shall be applicable. c. Irrespective of the time of the receipt of valid application where funds for the entire amount of subscription/purchase as per the application are credited to the bank account of the respective Scheme before cut-off time of next business day i.e. available for utilization before the cut-off time on any subsequent Business day - the closing NAV of the day of such Business day on which the funds are available for utilization shall be applicable. <u>Redemptions:</u> The following cut-off timings shall be observed by the Mutual Fund in respect of Redemptions of Units: 1. Where the application received upto 03.00 pm – closing NAV of the day of receipt of application; and 2. An application received after 03.00 pm – closing NAV of the next Business Day. <i>Note: In case the application is received on a Non-Business Day, it will be considered as if received on the Next Business Day.</i>
Minimum amount for purchase/redemption (mention the provisions for ETFs, as may be applicable, for direct subscription/redemption with AMC.)	Minimum amount for purchase: ₹ 100 and in multiples of ₹ 1 thereafter Minimum Additional Purchase Amount: ₹ 100 and in multiples of ‘any amount’ thereafter. Minimum Redemption Amount: The minimum redemption amount shall be ‘any amount’ or ‘any number of units’ as requested by the investor at the time of redemption. The Redemption would be permitted to the extent of credit balance in the Unit holder’s account of the Scheme (subject to completion of Lock-in period or release of pledge / lien or other encumbrances). The Redemption request can be made by specifying the rupee amount or by specifying the number of Units to be redeemed.

	The AMC/ Trustee reserves the right to change/ modify the terms of minimum purchase/redemption amount provision offered under the Scheme of the Fund.
Accounts Statements	The AMC shall send an allotment confirmation specifying the units allotted by way of email and/or SMS within 5 working days of receipt of valid application/transaction to the Unit holders registered e-mail address and/ or mobile number (whether units are held in demat mode or in account statement form). A Consolidated Account Statement (CAS) detailing all the transactions across all mutual funds (including transaction charges paid to the distributor) and holding at the end of the month shall be sent to the Unit holders in whose folio(s) transaction(s) have taken place during the month by mail or email on or before 15th of the succeeding month. Half-yearly CAS shall be issued at the end of every six months (i.e. September/ March) on or before 21st day of succeeding month, to all investors providing the prescribed details across all schemes of mutual funds and securities held in dematerialized form across demat accounts, if applicable Please refer to SAI for details.
Dividend/ IDCW	Not Applicable
Redemption	The redemption or repurchase proceeds shall be dispatched to the unitholders within 03 working days from the date of redemption or repurchase. For list of exceptional circumstances refer para 14.1.3 of SEBI Master Circular for Mutual Funds dated June 27, 2024. The redemption proceeds will be credited to the bank account of the Unitholder, as per the bank account details recorded with the DP. Units will be redeemed on First In First Out (FIFO) basis. Redemption requests may not be processed if KYC compliant status is not updated in the folio.
Bank Mandate	As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications and therefore, investors are requested to fill-up the appropriate box in the application form failing which applications are liable to be rejected.

	Change in Bank Account The facility for change in Bank Account for the Units held in demat mode is available. The investors are requested to reach out to the respective Depository Participant.
Delay in payment of redemption / repurchase proceeds/dividend	The AMC shall be liable to pay interest to the unitholders at rate as specified vide clause 14.2 of SEBI Master Circular for Mutual Funds dated June 27, 2024 by SEBI for the period of such delay.
Unclaimed Redemption and Income Distribution cum Capital Withdrawal Amount	Please refer to SAI for details.
Disclosure w.r.t investment by minors	<u>Process for Investments made in the name of Minor through a Guardian</u> Payment for investment from the bank account of the minor or from a joint account of the minor with the guardian only, else the transaction is liable to get rejected. Unit holders are requested to review the Bank Account registered in the folio and ensure that the registered Bank Mandate is in favour of minor or joint with registered guardian in folio. If the registered Bank Account is not in favour of minor or not joint with registered guardian, unit holders will be required to submit the change of bank mandate, where minor is also a bank account holder (either single or joint with registered guardian), before initiation any redemption transaction in the folio, else the transaction is liable to get rejected. For systematic transactions in a minor's folio, AMC will register standing instructions till the date of the minor attaining majority, though the instructions may be for a period beyond that date. Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details and updated bank account details. No further transactions shall be allowed till the status of the minor is changed to major.
Any other disclosure in terms of Consolidated Checklist on Standard Observations:	- <u>Minimum balance to be maintained and consequences of non-maintenance.</u> Currently, there is no minimum balance requirement. - <u>Risk-o-meter</u>

	The risk-o-meter of the Scheme shall be evaluated on a monthly basis and shall be disclosed along with portfolio disclosure on the AMC website and on AMFI website within 10 days from the close of each month. The risk level of the Scheme as on March 31 of every year, along with the number of times the risk level has changed over the year, shall be disclosed on the AMC website and AMFI website. The scheme wise changes in Risk-o-meter shall be disclosed in scheme wise Annual Reports and Abridged summary. - <u>Scheme Summary Document</u> The AMC will provide on its website a standalone scheme document for all the Schemes which contains all the details of the Scheme viz. Scheme features, Fund Manager details, investment details, investment objective, expense ratios, portfolio details, etc.
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III - Other Details

A. In case of Fund of Funds Scheme, Details of Benchmark, Investment Objective, Investment Strategy, TER, AUM, Year wise performance, Top 10 Holding/ link to Top 10 holding of the underlying fund should be provided

Not Applicable.

B. Periodic Disclosures such as Half yearly disclosures, half yearly results, annual report

a. Annual Report

Scheme Annual report in the format prescribed by SEBI, will be hosted on the website of the Fund viz. www.zerodhafundhouse.com and on the website of Association of Mutual Funds in India (AMFI) viz. www.amfiindia.com as soon as may be but not later than four months from the date of closure of the relevant accounts year (i.e. 31st March each year). Mutual Fund / AMC will publish an advertisement every year, in the all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the Scheme wise Annual Report on the website of the Fund and on the website of Association of Mutual Funds in India (AMFI).

Mutual Fund / AMC will email the Scheme Annual Report or Abridged Summary thereof to the unitholders registered email address with the Mutual Fund. Mutual Fund / AMC will provide a physical copy of the abridged summary of the Annual Report, without charging any cost, on specific request received from a unitholder through any mode. A physical copy of the scheme wise annual report shall be made available for inspection to the investors at the registered office of the AMC. A link of the scheme annual report or abridged summary thereof shall be displayed prominently on the website of the Fund and shall also be displayed on the website of Association of Mutual Funds in India (AMFI).

b. Half Yearly Results

The Mutual Fund shall host half yearly disclosures of the Scheme's' unaudited financial results in the prescribed format on its website viz. www.zerodhafundhouse.com within one month from the close of each half year i.e. on 31st March and on 30th September and shall publish an advertisement in this regard in at least one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the Mutual Fund is situated.

c. Half Yearly Portfolio Statement

The Mutual Fund/ AMC will disclose the portfolio (along with ISIN) of the Scheme, including Segregated Portfolio, if any, in the prescribed format, as on the last day of half-year i.e. March 31 and September 30, on its website viz. www.zerodhafundhouse.com and on the website of Association of Mutual Funds in India (AMFI) viz. www.amfiindia.com within 10 days from the close of each half-year respectively. The Mutual Fund / AMC will send via mail, to the registered email address of the unitholders, the half-yearly statement of scheme portfolio within 10 days from the close of each half-year respectively.

Mutual Fund / AMC will publish an advertisement every half-year in an all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the half-yearly statement of the Scheme portfolio on its website and on the website of Association of Mutual Funds in India (AMFI). Mutual Fund / AMC will provide a physical copy of the statement of its Scheme portfolio, without charging any cost, on specific request received from a unitholder.

C. Transparency/NAV Disclosure (Details with reference to information given in Section I)

The NAV will be calculated by the AMC for each Business Day except in special circumstances. As mandated by SEBI, the NAV shall be disclosed in the following manner:

- Displayed on the website of Mutual Fund (www.zerodhafundhouse.com)
- Displayed on the website of Association of Mutual Funds in India (AMFI) (www.amfiindia.com)
- Any other manner as may be mandated by SEBI from time to time

Mutual Fund/ AMC will provide facility of sending latest NAVs to unitholders through SMS, upon receiving specific requests. AMC shall update NAV on the website of the Fund and Association of Mutual Funds in India (AMFI) by 11.00 P.M. every Business Day. In case of any delay in uploading on AMFI website, the reason for such delay will be explained to SEBI and AMFI in writing. If the NAVs are not available before commencement of Business Hours of the next business day due to any reason, Mutual Fund shall issue a press release providing reasons and explaining when the Mutual Fund would be able to publish the NAVs. The Mutual Fund / AMC will disclose the portfolio (along with ISIN and other prescribed details) of the Scheme in the prescribed format, as on the last day of the month and half-year i.e. March 31 and September 30, on its website viz. www.zerodhafundhouse.com and on the website of Association of Mutual Funds in India (AMFI) viz. www.amfiindia.com within 10 days from the close of each month and half-year respectively.

The Mutual Fund/AMC will send via email both the monthly and half-yearly statement of scheme portfolio within 10 days from the close of each month and half-year respectively. Mutual Fund / AMC will publish an advertisement every half-year in an all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the half-yearly statement of the Scheme portfolio on its website and on the AMFI. Mutual Fund / AMC will provide a physical copy of the statement of its Scheme portfolio, without charging any cost, on specific request received from unitholders.

The AMC will make available the Annual Report of the Scheme within four months of the end of the financial year.

D. Transaction charges and stamp duty

As the scheme is offering only the Direct Plan, no transaction charges will be levied or deducted.

Please refer to SAI for details.

Stamp Duty

Pursuant to Notification No. S.O. 1226(E) and G.S.R. 226(E) dated March 30, 2020 issued by Department of Revenue, Ministry of Finance, Government of India, read with Part I of Chapter IV of Notification dated February 21, 2019 issued by Legislative Department, Ministry of Law and Justice, Government of India on the Finance Act, 2019, stamp duty @0.005% of the transaction value would be levied on applicable mutual fund transactions.

Accordingly, pursuant to levy of stamp duty, the number of units allotted on purchase transactions to the unitholders would be reduced to that extent

E. Associate Transactions

Please refer to the SAI.

F. Taxation

For details on taxation please refer to the clause on Taxation in the SAI apart from the following

This information is provided for general information only and is based on the prevailing tax laws, as applicable in case of this Scheme. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/ authorized dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.

	Resident Investors	Non-Resident (other than FII)	Mutual Fund
Tax on dividend	NA	NA	NIL@

Long-term Capital Gain (Held for a period of more than 12 months)*			
a) Redeemed between April 01, 2024 to July 22, 2024	10% without indexation	10% without indexation	NIL@
b) Redeemed on or after July 23, 2024	12.50% without indexation	12.50% without indexation	
Short Term Capital Gains (Held for a period of 12 months or less)*			
a) Redeemed between April 01, 2024 to July 22, 2024	15%	15%	NIL@
b) Redeemed on or after July 23, 2024	20%	20%	

@ The levy of tax on distributed income payable by mutual funds has been abolished w.e.f. April 1, 2020 and instead tax on income from mutual fund units in the hands of the unit holders at their applicable rates has been adopted.

NA The Scheme does not have a dividend policy, hence not applicable

* Surcharge and Health & Education Cess to be levied:

The above tax rates are applicable if mutual fund units are held as capital assets.

If taxpayer (Individual/HUF/AOP/BOI/AJP) opts for Old Tax Regime, then Surcharge to be levied on basic tax at:

- 37% where specified income exceeds Rs.5 crore;
- 25% where specified income exceeds Rs.2 crore but does not exceed Rs.5 crore;
- 15% where total income exceeds Rs.1 crore but does not exceed Rs.2 crore; and
- 10% where total income exceeds Rs.50 lakhs but does not exceed Rs.1 crore.

If the taxpayer (Individual/HUF/AOP/BOI/AJP) pays tax as per default New Tax Regime u/s. 115BAC(1A), then maximum rate of Surcharge will be 25% where income exceeds Rs.2 crore.

In case of an AOP consisting of only companies as its members, the rate of surcharge shall not exceed 15%.

Surcharge for companies to be levied on basic tax:

- Domestic Company: 12% where income exceeds Rs.10 crore and 7% where income exceeds Rs.1 crore but less than Rs.10 crore. If a domestic company opts for concessional tax regime u/s. 115BAA/115BAB: then flat rate of 10% on basic tax

- *Non-resident Company: 5% where income exceeds Rs.10 crore and 2% where income exceeds Rs.1 crore but less than Rs.10 crore*

Enhanced surcharge of 25% or 37%, as the case may be, will not apply in case of income by way of dividend or capital gains on securities covered under Section 111A (STCG on EOF), Section 112 (LTCG on non-EOF acquired up to March 31, 2023 and LTCG on non-EOF acquired from April 1, 2023 where equity exposure in such non-EOF > 35%), Section 112A (LTCG on EOF) & Section 115AD (tax on income earned by FIIs).

Health & Education Cess @ 4% is applicable on aggregate of basic tax & surcharge.

Please note that surcharge and cess shall not be applied on basic tax while deducting TDS, if any, on income of resident investors only.

- 1. Equity Oriented Funds will also attract Securities Transaction Tax at applicable rates.*
- 2. As per the provisions of section 196A which is specifically applicable in case of non-resident unitholders, a withholding tax rate of 20% (plus applicable surcharge and cess) on any income in respect of units of a Mutual Fund credited/ paid to non-resident unitholders shall apply. The Finance Act, 2023 inserted a proviso to section 196A(1) of the Act to grant relevant tax treaty benefits with effect from 1 April 2023 at the time of withholding tax on income with respect to securities of non-resident unitholders, subject to furnishing of tax residency certificate and such other documents as may be required.*
As per the provisions of section 196D of the Act which is specifically applicable in case of FPI/FII, the withholding tax rate of 20% (plus applicable surcharge and cess) on any income in respect of securities referred to in section 115AD(1)(a) credited / paid to FII shall apply. The Finance Act, 2021 inserted a proviso to section 196D(1) of the Act to grant relevant tax treaty benefits with effect from 1 April 2021 at the time of withholding tax on income with respect to securities of FPIs, subject to furnishing of tax residency certificate and such other documents as may be required. As per section 196D(2) of the Act, no TDS shall be made in respect of income by way of capital gain arising from the transfer of securities referred to in section 115AD of the Act.
- 3. The Finance Act, 2022 provides that in case of a domestic company whose income is chargeable to tax under section 115BA, the rate of income-tax shall be 25% if its total turnover or gross receipts in the financial year 2022-23 does not exceed ₹ 400 crores.*
- 4. The corporate tax rates for domestic companies (not claiming specified incentives and deductions) at the rate of 22% under section 115BAA and domestic manufacturing companies (not claiming specified incentives and deductions) set-up and registered on or after 1 October 2019 at the rate of 15% under section 115BAB. The tax computed in case of domestic companies whose income is chargeable to tax under section 115BAA or section 115BAB shall be increased by a surcharge at the rate of 10%.*
- 5. Short term/ long term capital gain tax will be deducted at the time of redemption of units in case of NRI investors only. However, as per section 196A of the Act the withholding tax of 20% (plus applicable surcharge and cess) is applicable on any income in respect of units of mutual fund in case of non-residents. Hence, based on language provided in said section, it seems that apart from any income distributed to NRI, withholding tax at 20% may be applicable on capital gains notwithstanding that such capital gains are taxable at a rate lower than 20%.*
- 6. Section 112A provides that long term capital gains arising from transfer of a long term capital asset being a unit of an equity oriented fund shall be taxed at 10% or 12.50% as the case may be (without indexation and foreign currency fluctuation benefit) of such capital gains exceeding one lakh twenty five thousand rupees.*
- 7. The concessional rate of 10% or 12.50% as the case may be on long term capital gains arising from transfer of a long term capital asset being a unit of an equity oriented fund shall be available only if STT has been paid on transfer in case of units of equity oriented mutual funds and without giving effect to first and second proviso to section 48 i.e. without taking benefit of foreign currency fluctuation and indexation benefit. Similarly, the concessional rate of 15% or 20% as the case may be on short term capital gains arising from transfer of a short term capital asset being a unit of an equity oriented fund shall be available only if STT has been paid on transfer in case of units of equity oriented mutual funds*
- 8. Section 206AB would apply on any sum or income or amount paid, or payable or credited, by a person (herein referred to as deductee) to a specified person, as defined. This section shall not apply where the tax is*

required to be deducted under sections 192, 192A, 194B, 194BB, 194-IA, 194-IB, 194LBC, 194M or 194N of the Act. The TDS rate in this section is higher of the followings rates:

- *twice the rate specified in the relevant provision of the Act; or*
- *twice the rate or rates in force; or*
- *the rate of five per cent.*

It is also provided that if the provision of section 206AA of the Act is applicable to a specified person, in addition to the provision of this section, the tax shall be deducted at higher of the two rates provided in this section and in section 206AA of the Act. Specified person' means a person (excluding non-residents who do not have a permanent establishment in India) who has not filed income tax return under section 139(1) for the preceding year and aggregate of TDS and TCS in his case is INR 50,000 or more in the said year.

G. Rights of Unitholders

Please refer to SAI for details.

H. List of official points of acceptance:

Zerodha Fund House is focused on delivering a completely online experience. Accordingly, the Official Point of Acceptance (OPAs) will be online/ electronic mode only, unless specifically specified under the SEBI (MF) Regulations.

The investors can undertake any transaction(s), including purchase/redemption and avail of any service(s) from time to time through the online/electronic modes via various sources like:

- Direct point of online contact for the AMC, such as the website, mobile application, WhatsApp, or any other online mode of communication by enabling transactions directly or in directly (by redirecting to any other relevant partner platform)
- Website/ Mobile App of MFU and MF Central - <https://www.mfuindia.com>; <https://www.mfcentral.com/>
- Website/ Mobile App of various aggregator platforms/ channel partners/ business partners/ investment advisers/ execution only platform with whom AMC has entered or may enter into specific arrangements
- CAMS - <https://www.camsonline.com/>

The investors can also submit the application by placing the order with the members (stock brokers) of stock exchanges or RIAs through the stock exchange infrastructure (i.e., BSE StAR MF/ NMF/ MFSS).

Please refer to the AMC website, viz. www.zerodhafundhouse.com for the list of Official Points of Acceptance.

I. Penalties, Pending Litigation Or Proceedings, Findings Of Inspections Or Investigations For Which Action May Have Been Taken Or Is In The Process Of Being Taken By Any Regulatory Authority

- a. AMCs are required to disclose penalties, pending litigation etc. for the last 5 financial years and wherever the amount of penalty is more than 5 lakhs.**

Not Applicable.

Refer to AMC/Fund Website viz. <https://www.zerodhafundhouse.com/resources/disclosures/> for details of penalties, pending litigation, and action taken by SEBI and other regulatory and Govt. Agencies, updated on a continuous basis.

Any amendments / replacement / re-enactment of SEBI (MF) Regulations subsequent to the date of the Scheme Information Document shall prevail over those specified in this Scheme Information Document.

The Scheme under this Scheme Information Document was approved by the Board of Directors of Zerodha Trustee Private Limited (Trustees to Zerodha Mutual Fund) on April 03, 2024. The Trustees have ensured that the scheme approved is a new product offered by Zerodha Mutual Fund and is not a minor modification to the existing scheme/fund/product.

Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (MF) Regulations, guidelines and circulars issued by SEBI from time to time will be applicable.

For and on behalf of
Zerodha Asset Management Private Limited

Sd/-

(Vishal Jain)
CEO & CFO
ceo@zerodhafundhouse.com

Date: November 29, 2024
Place: Bangalore

List of official points of acceptance:

Zerodha Fund House is focused on delivering a completely online experience. Accordingly, the Official Point of Acceptance (OPAs) will be online/ electronic mode only, unless specifically specified under the SEBI (MF) Regulations.

The investors can undertake any transaction(s), including purchase/redemption and avail of any service(s) from time to time through the online/electronic modes via various sources like:

- Direct point of online contact for the AMC, such as the website, mobile application, WhatsApp, or any other online mode of communication by enabling transactions directly or indirectly (by redirecting to any other relevant partner platform)
- Website/ Mobile App of MFU and MF Central - <https://www.mfuindia.com>; <https://www.mfcentral.com/>
- Website/ Mobile App of various aggregator platforms/ channel partners/ business partners/ investment advisers/ execution only platform with whom AMC has entered or may enter into specific arrangements
- CAMS - <https://www.camsonline.com/>

Registrar and Transfer Agent	Collecting Bankers
Computer Age Management Services Limited (CAMS) SEBI Registration No. INR000002813 Rayala Tower-1, 158 Anna Salai, Chennai - 600 002	YES Bank Limited SEBI Registration No. INBI00000935 Kasturba Road, Bangalore - 560 001 HDFC Bank Limited SEBI Registration No. INBI00000063 Richmond Road, Bangalore - 560 025

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